STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2011-2012)

(FIFTEENTH LOK SABHA)

MINISTRY OF MINORITY AFFAIRS

DEMANDS FOR GRANTS
(2012-2013)

TWENTY-SIXTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

May, 2012/Vaisakha, 1934 (Saka)

TWENTY- SIXTH REPORT STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2011-2012)

(FIFTEENTH LOK SABHA)

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(2012-2013)



Presented to Lok Sabha on 02.05.2012 Laid in Rajya Sabha on 02.05.2012

LOK SABHA SECRETARIAT NEW DELHI

May, 2012/Vaisakha, 1934 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2011-2012)

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS LOK SABHA

- 2. Shri Kameshwar Baitha
- 3. Smt. Susmita Bauri
- 4. Shri Devidhan Besra
- 5. Smt. Rama Devi
- 6. Shri Premchand Guddu
- 7. Dr. Manda Jagannath
- 8. Shri Mohan Jena
- 9. Shri Dinesh Kashyap
- 10. Shri G.V. Harsha Kumar
- 11. Shri H.D. Kumaraswamy
- 12. Shri Basori Singh Masram
- 13. Shri R. Dhruva Narayana
- 14. Shri Ramashankar Rajbhar
- 15. Shri Pradeep Kumar Singh
- 16. Shri Lalit Mohan Suklabaidya
- 17. Shri Kabir Suman
- *18. Smt. Usha Verma
- 19. Vacant
- 20. Vacant
- 21. Vacant

MEMBERS RAJYA SABHA

- 22. Smt. Jharna Das Baidya
- 23. Shri Avtar Singh Karimpuri
- #24. Shri Narayan Singh Kesari
- #25. Shri Mahmood A. Madani
- 26. Shri Ahmad Saeed Malihabadi
- **27. Dr. Ram Dayal Munda
 - 28. Shri Baishnab Parida
- #29. Shri Praveen Rashtrapal
 - 30. Shri Shivpratap Singh
- 31. Shri Nandi Yelliah

^{*} Smt. Usha Verma ceased to be a Member of Committee w.e.f. 3.1.2012.

^{**} Dr. Ram Dayal Munda was expired on 30.9.2011.

[#] Retired w.e.f. 2.4.2012.

LOK SABHA SECRETARIAT

Shri. Deepak Mahna - Joint Secretary
 Smt. Anita Jain - Director
 Shri P.C. Choulda - Additional Director
 Smt. Shashi Bisht - Executive Assistant

INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and

Empowerment (2011-2012) having been authorized by the Committee to submit

the Report on their behalf, present this Twenty-sixth Report on Demands for

Grants for the year 2012-2013 of the Ministry of Minority Affairs.

2. The Committee considered the Demands for Grants pertaining to the

Ministry of Minority Affairs for the current year i.e. 2012-2013 which was laid on

the Table of the House on 29th March, 2012. Thereafter, the Committee took

evidence of the representatives of the Ministry of Minority Affairs on 9th April,

2012. The Committee considered and adopted the Report at their sitting held on

27th April, 2012.

3. The Committee wish to express their thanks to the officers of the Ministry

of Minority Affairs for placing before them the detailed written notes on the

subject and furnishing the information as desired by the Committee in connection

with the examination of the Demands for Grants and tendering evidence before

the Committee.

4. The Committee would also like to place on record their appreciation for the

commitment, dedication and valuable assistance rendered to them by the officials of the

Lok Sabha Secretariat attached to the Committee.

5. For facility of reference and convenience, the observations and

recommendations of the Committee have been printed in thick type in the body of

the Report and have also been reproduced in a consolidated form in Appendix to

the Report.

NEW DELHI;

27 April, 2012

07 Vaisakha, 1934 (Saka)

DARA SINGH CHAUHAN Chairman, Standing Committee on Social Justice and Empowerment

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REPORT

CHAPTER - I

INTRODUCTORY

1.1 The Ministry of Minority Affairs was created on 29th January, 2006 to ensure a more focused approach towards issues related to the minorities and to play a pivotal role in the overall policy, planning, coordination, evaluation and review of the regulatory framework and development programmes for the benefit of the minority communities.

Allocation of subjects

- 1.2 Subjects allocated to this Ministry as per Second Schedule to the Government of India (Allocation of Business) Rules, 1961 are :-
 - (i) Overall policy, planning, coordination, evaluation and review of the regulatory and developmental programme of the minority communities.
 - (ii) All matters relating to minority communities except matters relating to law and order.
 - (iii) Policy initiatives for protection of minorities and their security in consultation with other Central Government Ministries and State Governments.
 - (iv) Matters relating to linguistic minorities and of the office of the Commissioner for Linguistic Minorities.
 - (v) Matters relating to the National Commission for Minorities Act.
 - (vi) Work relating to the Evacuee Wakf properties under the Administration of Evacuee Property Act, 1950 (31 of 1950) (since repealed).
 - (vii) Representation of the Anglo-Indian community.

- (viii) Protection and preservation of non-Muslim shrines in Pakistan and Muslim shrines in India in terms of the Pant-Mirza agreement of 1955, in consultation with the ministry of External Affairs.
- (ix) Questions relating to the minority communities in neighbouring countries, in consultation with the Ministry of External Affairs.
- (x) Charities and Charitable Institutions, Charitable and religious Endowments pertaining to the subjects dealt within the Department.
- (xi) Matters pertaining to the socio-economic, cultural and educational status of minorities; minority organizations, including the Maulana Azad Education Foundation.
- (xii) The Wakf Act, 1995 (43 of 1995) and Central Wakf Council.
- (xiii) The Durgah Khwaja Saheb Act, 1955 (36 of 1955).
- (xiv) Funding of programmes and projects for the welfare of minorities including the National Minorities Development and Finance Corporation.
- (xv) Employment opportunities for minorities in the Central and State public sector undertakings, and also in the private sector.
- (xvi) Formulation of measures relating to the protection of minorities and their security in consultation with other concerned Central Ministries and State Governments.
- (xvii) National Commission for Socially and Economically Backward Sections among Religious and Linguistic Minorities.
- (xviii) Prime Minister's new 15-Point Programme for Minorities.
- (xix) Any other issue pertaining to the minority communities.

Constitutional, Statutory and Autonomous Bodies

- 1.3 The Ministry has the following constitutional/statutory/autonomous bodies etc. :-
 - (i) Commissioner for Linguistic Minorities(CLM).
 - (ii) National Commission for Minorities (NCM).

- (iii) Central Wakf Council (CWC).
- (iv) National Minorities Development and Finance Corporation (NMDFC).
- (v) Maulana Azad Education Foundation (MAEF).
- (vi) Durgah Khwaja Saheb, Ajmer.

Administration of Acts

- 1.4 The Ministry is responsible for the administration and implementation of the following Acts:-
 - (i) Durgah Khwaja Saheb Act, 1955.
 - (ii) National Commission for Minorities Act, 1992.
 - (iii) Wakf Act, 1995.
- 1.5 The Demands for Grants asked for by the Ministry of Minority Affairs are given under Demand No.67. The Committee have attempted to scrutinize these demands to the extent possible and the conclusions drawn by them have been highlighted in succeeding chapters.

CHAPTER - II

STATUS OF IMPLEMENTATION OF OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THE SEVENTEENTH REPORT OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT ON DEMANDS FOR GRANTS (2011-12) OF THE MINISTRY OF MINORITY AFFAIRS

- 2.1 The Seventeenth Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants, 2011-12 pertaining to the Ministry of Minority Affairs was presented to Parliament on 4th August, 2011. An Action Taken Report (Twentieth Report, 15th Lok Sabha) on the observations/recommendations contained in the Seventeenth Report was also presented to Parliament on 21st March, 2012.
- 2.2 The Seventeenth Report contained 15 observations/recommendations, out of which the Government accepted Seven observations/recommendations. In view of the replies of the Government, the Committee did not desire to pursue one observation/recommendation; replies to three observations/recommendations were commented upon by the Committee and replies of the Government in respect of four observations/recommendations of the Committee were interim in nature.
- 2.3 In pursuance of the Direction 73A of direction issued by Hon'ble Speaker, Lok Sabha, the Minister of Minority Affairs has made statement on the implementation of the recommendations contained in the Seventeenth Report on Demands for Grants, 2011-12 of the Ministry of Minority Affairs in the Parliament on 15.12.2011. Out of the 15 recommendations, 1 recommendation has been implemented by the Government, 7 recommendations are under process, 3 recommendations are not implemented and 4 recommendations are yet to be implemented.

2.4 The Committee are not satisfied with the implementation aspect of the recommendations contained in their Seventeenth Report on Demands for Grants, 2011-12. Seven recommendation have not been implemented by the Government. The Committee desire that the Government should implement all the recommendations of the Committee contained in their Seventeenth Report expeditiously and they should be apprised of the action taken by the Government in implementation of the specific recommendations which are yet to be implemented.

CHAPTER - III

GENERAL PERFORMANCE OF THE MINISTRY

3.1 The Ministry have informed that there is a budgetary provision of Rs. 3,135 crore under Plan for the year 2012-13. A sum of Rs. 385 crore has been provided for Central Sector Schemes viz., (i) Grants-in-aid to MAEF, (ii) Free coaching & allied scheme, (ii) Research/Studies, monitoring & evaluation of development schemes for minorities including publicity, (iv) Contribution of equity to NMDFC, (v) Grants-in-aid to State Channelizing Agencies (SCA's) engaged for implementation of NMDFC programme, (vi) Maulana Azad National Fellowship for minority students, (vii) Computerization of records of State Waqf Board, (viii) Scheme for leadership development of minority women and (ix) Interest Subsidy on educational Loans for overseas studies, (x) Scheme for containing population decline of small minority community, (xi) Strengthening of States Waqf Boards (xii) Skill Development initiative and (xiii) Support for students clearing prelims conducted by UPSC, SSC, State Public Services Commissions etc. and Rs. 2750 crore for Centrally Sponsored Schemes viz., (i) Pre-matric scholarship, (ii) Post-matric scholarship, (iii) Merit-cum-means scholarship (iv) Multi-sectoral Development Programme (MsDP) in selected Minority Concentration Districts (MCDs), (v) Scheme for promotion of education in 100 minority concentration towns/cities, out of 251 such towns/cities identified as backward, (vi) Village development programme for villages not covered by MCB/MCD, (vii) Support of Districts Level institution in MCDs, and (viii) Free Cycles for Girl Students of Class IX. There is a budget provision of Rs. 3.23 crore under Non-Plan for the year 2012-13 for two schemes (Rs. 3.20 crore for Grants-in-aid to Waqfs and Rs. 0.03 crore for Grants-in-aid to Central Waqf Council).

3.2 In their background note the Ministry have furnished the following statement:-

Plan

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual	% variation of (C w.r.t B)
	Α	В	С	
2009-10	1740.00	1740.00	1709.41	1.76
2010-11	2600.00	2500.00	2008.86	19.65
2011-12	2850.00	2750.00	2292.27	16.64
2012-13	3135.00	-	-	-

Non-Plan

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual	% variation of (C w.r.t B)
	Α	В	С	
2009-10	16.50	15.50	14.03	9.48
2010-11	15.37	14.50	16.78	16.48
2011-12	16.00	16.46	14.49	11.97
2012-13	19.70	-	-	-

3.3 On being asked the Ministry have furnished the following scheme-wise statement showing the Budget Estimates, Revised Estimates and Actual Expenditure and % of expenditure during 2011-12 alongwith Budget Estimates for the current financial year 2012-13:-

					(in C	rore of Rs.
S. No	Name of the Scheme/Programme	BE (2011-12)	RE (2011-12)	Exp. as on 31.3.12	% of exp. w.r.t. BE (till 31.3.2012)	BE (2012- 13)
1	Secretariat-Social Service	7.16	7.08	6.23	87.15	8.12
2	Other Social Services					
i)	National Commission for Minorities(NCM)	5.65	5.62	4.72	83.54	6.36
ii)	Special Officer for Linguistic Minorities (CLM)	1.99	1.71	1.50	75.38	1.99
3	i) Grants-in- Aid to Waqf	1.19	2.04	2.04	171.43	3.20
	ii) Grants-in- Aid to Central Waqf Council	0.01	0.01	0.00	0.00	0.03
·	Total =	16.00	16.46	14.49	90.56	19.70

Plan Schemes/Programmes (Voted, Revenue and Capital)

					(in C	rore of Rs.)
S. No	Name of the Scheme/Programme	BE (2011-12)	RE (2011-12)	Exp. as on 31.3.12	% of exp. w.r.t. BE (till 31.3.2012)	BE (2012- 13)
Α	Central Sector Scheme(CS)		l		I	l
1	Grants in Aid to Maulana Azad Education Foundation	200.00	200.00	200.00	100.00	100.00
2	Free Coaching & Allied Schemes for Minorities	16.00	16.00	15.98	99.88	20.00
3	Contribution to the Equity of NMDFC	115.00	115.00	115	100.00	100.00
4	Research /studies , monitoring & evaluation of development Schemes for Minorities including publicity	36.00	36.00	26.22	73	40.00
5	Grant-in-aid to state Channelising Agencies (SCA) engaged for implementation in NMDFC programme	2.00	2.00	1.35	67.50	2.00
6	Scheme for Leadership development of Minority Women	15.00	0.04	0.00	0.00	15.00
7	Maulana Azad National Fellowship for minority students	52.00	52.00	51.98	99.96	70.00
8	Computerization of records of State Waqf Boards	5.00	2.00	0.62	12.38	5.00
9.	Interest subsidy on Educational Loans for Overseas studies	0.00	0.00	0.00	0.00	2.00
10.	Scheme for containing population decline of small minorities	0.00	0.00	0.00	0.00	2.00

11.	Strengthening of States Waqf Boards.	0.00	0.00	0.00	0.00	5.00
12.	Skill Development Initiative.	0.00	0.00	0.00	0.00	20.00
13	Support for students clearing Prelims conducted by UPSC, SSC, State Public Services Commissions etc.	0.00	0.00	0.00	0.00	4.00
	Sub-total(CS)=	441.00	423.04	411.15	93.23	385.00
В	Centrally Sponsored Scheme(C	SS)	L		L	L
1	Merit-cum-Means scholarship for professional and technical courses of undergraduate and post-graduate	140.00	140.00	115.72	82.66	220.00
2	Multi Sectoral Development Programme for Minorities in selected of minority concentration districts	1218.40	1136.36	785.58	64.48	999.00
3	Pre-Matric Scholarships for Minorities	600.00	600.00	616.16	102.69	900.00
4	Post-Matric Scholarships for Minorities	450.00	450.00	363.06	80.68	500.00
5.	Scheme for promotion of education in 100 minority concentration towns/cities	0.00	0.00	0.00	0.00	50.00
6.	Village development programme for villages not covered by MCB/MCD	0.00	0.00	0.00	0.00	50.00
7.	Support to Districts Level institution in MCDs	0.00	0.00	0.00	0.00	25.00
8.	Free Cycle for girl students of Class IX	0.00	0.00	0.00	0.00	5.00

9.	* Secretariat-Social Service	0.60	0.60	0.60	100.00	1.00	
	Sub- total(CSS)	2409.00	2326.96	1881.12	78.09	2750.00	
	Grand Total(A+B) =	2850.00	2750.00	2292.27	80.43	3135.00	
*Prov	*Provision has been from Centrally Sponsored Scheme (CSS).						

- 3.4 It has been observed from the statement that against the budgetary allocation of Rs. 16.46 crore under Non-plan, the Ministry could incur an expenditure of Rs. 14.49 crore (90.56%) upto 31.3.2012. Against the budgetary allocation of Rs. 2,850/- crore under 'Plan head', the Ministry could incur an expenditure of Rs. 2,292.27 crore (80.43%) upto 31.3.2012.
- 3.5 When Committee asked about the reasons for incurring less expenditure under 'Plan' during 2011-12, the Ministry in their written reply as well as during evidence have stated that the reasons which led to lower expenditure during 2011-12 were the following:
 - i) With declaration of election in four States, particularly in the major State of Uttar Pradesh, the resource allocation was virtually stopped for those States from December,2011 to February,2012 which are the crucial months.
 - ii) The schemes for Leadership Development of minority women could not be taken up in the absence of completion of formalities.
 - iii) Under Multi-sectoral Development Programme for Minority Concentration Districts, out of an allocated amount of Rs. 1218.40 crore during the year 2011-12, an expenditure of Rs. 785.58 crore only i.e. 64.48% has been

made as adequate number of proposals were not received from States/UTs.

- iv) Under Scholarship Schemes out of an allocated amount of Rs.1190.00 crore during the year 2011-12, an expenditure of Rs.1094.94 crore only i.e. 92% has been made as adequate number of proposals were not received from the North Eastern States/UTs.
- v) The off take of resources in the North Eastern States was low. As per the procedure, 10% of total budget has to be earmarked for NE States which cannot be diverted to other States even in case of lack of demand.

Surrender of funds

3.6 The Ministry have furnished the following details of scheme-wise surrender of funds during the last three years i.e. 2009-10, 2010-11 and 2011-12:-

(Rs in crore)

SI. No	Name of scheme	2009-10	2010-11	2011-12
1.	Merit-cum means scholarship	0.6043	26.3272	10.2822
2.	Free Coaching & Allied Scheme.	0.7815	0.6268	0.0200
3	Multi-sectoral Development Programme for Minority Concentration Districts	16.4795	462.2680	432.8169
4	Research/studies, Monitoring and Evaluation of Development Schemes including Publicity	1.0004	1.8855	9.7769
5	Post-matric scholarship.	0.2075	24.1529	50.9392

6	Pre-matric scholarship.	-	33.5695	33.8409
7	Maulana Azad National Fellowship for minority students	0.10	0.0200	0.0200
8.	Computerization of records of State Waqf Boards	1.9388	9.3800	4.3765
9.	Grants-in-aid to State Channeling Agencies (SCAs) of NMDFC		0.1711	0.6475
10.	Scheme for Leadership Development of Minority Women	8.0000	15.000	15.0000
11.	Interest subsidy on educational loans for overseas studies	-	2.0000	-
12.	Promotional activities for linguistic minorities.	-	1.0000	-
13.	Scheme for containing population decline of small minority community.	-	1.0000	-
14.	Strengthening of State Waqf Boards	-	7.0000	-
15.	Secretariat	0.7374	0.4029	0.3878
16	National Commission for Minorities	0.8092	0.7390	0.6250
17.	Commissioner for linguistic minorities	0.3469	0.6569	0.4917
18	Grants-in-aid to Waqf	0.4770	1.5000	0.0100
19.	Grants-in-aid to Central Waqf Council	0.0100	0.0100	0.0100
20.	Grants-in-aid to State Waqf Boards	0.0100	-	-
	Total	31.5025	587.7098	559.2446

3.7 When Committee desire to know the scheme-wise savings and surrender of funds during the year 2011-12 alongwith the reasons thereof, the Ministry have furnished a statement indicating the funds surrendered scheme-wise during the year 2011-12 is as under:-

State	Statement indicating the funds surrendered scheme-wise during the year 2011-12						
Non	Non-Plan Schemes/Programmes (Voted, Revenue)						
	(in the						
S. No	Name of the Scheme/Programme	Amount Surrendered	Reasons				
1	Secretariat-Social Service	3842	The saving was due to austerity measures, non printing of booklets, undertaking less tours, less foreign travel, posts remaining vacant, less number of medical bills, non receipt of bills for computers.				
2	Other Social Services						
i)	National Commission for Minorities(NCM)	6250	The saving was due to austerity measures, undertaking less tours, no foreign travel, posts remaining vacant, less number of medical bills, non metalizing of purchase of equipment, non qualification of bidders for Research /studies etc.				
ii)	Special Officer for Linguistic Minorities (CLM)	4917	The saving was due to austerity measures, undertaking less tours, no foreign travel, posts remaining vacant, less number of medical bills etc.				
3	i) Grants-in- Aid to Waqf	100	-				
	ii) Grants-in- Aid to Central Waqf Council	100	Finalization of recruitment Rules of CWC in process.				
	Total =	15209					

Plan Schemes/Programmes (Voted, Revenue and Capital)					
S. No	Name of the Scheme/Programme	Amount Surrendered			
Α	Central Sector Scheme(CS)		·		
1	Grants in Aid to Maulana Azad Education Foundation	0	0		
2	Free Coaching & Allied Schemes for Minorities	200	Heads "3601" and "3602"could not be operated as no proposal; was received from States/UTs		
3	Contribution to the Equity of NMDFC	0	-		
4	Research /studies , monitoring & evaluation of development Schemes for Minorities including publicity	97769	Lack of viable proposal for publicity and Research/studies for States/UTs including North Eastern States.		
5	Grant-in-aid to state Channelising Agencies (SCA) engaged for implementation in NMDFC programme	6475	Due to adjustment of unutilized amount available with NMDFC released in 2010-11.		
6	Scheme for Leadership development of Minority Women	150000	The scheme was reformulated in 2011-12 and the implementation procedure could be finalized by December 2011. Expression of Interest could not be called because of notification of Assembly Elections in Five States.		
7	Maulana Azad National Fellowship for minority students	200	Heads "3601" and "3602" could not be operated.		
8	Computerization of records of	43765	Non receipt of complete proposal from five		

	State Waqf Boards		States/UTs for Central Computing Facilities and non release of funds for handholding charges due to non receipt of UCs for funds released earlier.
В	Centrally Sponsored Scheme	(CSS)	
1.	Merit-cum-Means scholarship for professional and technical courses of undergraduate and post-graduate	102822	Non receipt of proposal from Arunachal Pradesh and adequate proposals from States/UTs including NE States.
2.	Multi Sectoral Development Programme for Minorities in selected of minority concentration districts	4328169	Non receipt of district plans and proposals for release of 1 st installment and 2 nd installment (along with UCs) from States. Andaman Nicobar and Delhi including NE States. Promulgation of code of conduct for election during last quarter in some major States.
3.	Pre-Matric Scholarships for Minorities	338409	Non receipt of adequate proposals from UTs including NE States.
4.	Post-Matric Scholarships for Minorities	509392	Non receipt of adequate proposals from some States/UTs including NE States.
	*Secretariat-Social Service	36	Pre-mature departure of IT professional
	Total=	5577237	
*Pro	vision has been from Centrally S	ponsored Scheme (CSS).	

3.8 Out of total budgetary allocation of Rs. 2866 crore during the year 2011-12 the actual expenditure incurred by the Ministry has been only Rs. 2306.76 crore upto 31.3.2012. As such Rs. 559.24 crore which could not be utilized was ultimately surrendered by the Ministry. Apart from the details on the reasons for spending less and surrender of funds, the Committee desire to know as to what action plan has been chalked out by the Ministry to deal with the problem of under utilization and surrender of funds, the Ministry have stated as under:-

"In 2011-12, the total budgetary allocation was Rs. 2850 crore and expenditure was Rs. 2292.27 crore. The shortfall was Rs. 558 crore (19.57%). Out of Rs. 558 crore, the pending UCs accounted for Rs. 381 crore and compulsory surrender due to restriction of 10% expenditure in the North-East was Rs. 79 crore, together they account for Rs. 460 crore. The Women Leadership Development Programme accounting for Rs. 15 crore could not be started. During RE stage, Rs. 100 crore was reduced due to slow expenditure till end of September, 2012 (Rs. 381 crore+Rs. 79 crore+Rs. 15 crore+Rs.100 crore = Rs. 575 crore). Thus, main reasons for surrender of funds were:

- Non-submission of Utilization Certificates by some States mainly U.P. where State elections were announced;
- ii) Lack of demand for some scholarship schemes in the North-East for which compulsory surrender had to be made; and
- iii) Non-implementation of Women Leadership Development Programme in the Eleventh Plan.

In order to overcome such eventualities in future, the Ministry is proposing the following:

- i) Both onus of approval and implementation of MsDP to be given to the States and the Ministry will be doing vigorous monitoring;
- ii) Involvement of representatives of people at various level of implementation including Monitoring and Vigilance Committees at the State and district levels:
- iii) Launch a multi-media campaign to generate demands amongst the target groups, particularly for scholarships in the North-East to overcome situation of low demand; and
- iv) Ministry also plans to introduce On-line Scholarship Management System (OSMS) for Post-matric scholarship scheme keeping in mind the huge success of OSMS in Merit-cum-Means scholarship scheme this year. This will considerably reduce the processing time for award of scholarship and also will be user-friendly for students.

Multi-sectoral Development Programme

3.9 Minority Concentration Districts (MCDs) having a substantial minority population, which are relatively backward and falling behind the national average in terms of socioeconomic and basic amenities indicators, were identified in 2007. The objective of MsDP is to bridge the development deficits in socio-economic conditions and availability of basic amenities in the identified backward districts having a substantial concentration of minority population. The MsDP is a special area development programme and was launched in 2008-09. It is implemented through the State Governments/UT Administrations.

3.10 The Ministry have furnished the following statement showing BE, RE and Actual Expenditure incurred during the last three years alongwith BE for the current financial year 2012-13 under the Multi-sectoral Development Programme (MsDP):-

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual
2009-10	989.50	989.50	971.94
2010-11	1400.00	1327.32	931.23
2011-12	1218.40	1136.36	785.58
2012-13	999.00	-	-

3.11 The Committee enquired about the reasons for reduction of BE for 2012-13 on such an important scheme, the Ministry have explained that the total plan allocation for MsDP in 90 identified minority concentration districts(MCDS) for 11th five year plan was Rs. 3780 crore. Since implementation of MsDP, a total of Rs.2942 crore was released out of total approved central share of Rs.3740 crore. Total committed liability for the financial year 2012-13 from the allocation fixed for 11th Plan, comes to around Rs. 838 crore. The approval from competent authorities for bringing modifications in MsDP and its expansion to other deserving areas during 12th five year plan, would have to be taken and this would take some time. Further, the scheme of area development is proposed to be expanded during the 12th five year plan in the form of three new schemes viz. (i) Scheme for promotion of education in 100 minority concentration towns/cities, (ii) Village development programme for villages not covered by Minority Concentration Blocks (MCBs)/Minority Concentration Districts (MCDs); (iii) Support to District Level

institutions in MCDs. Separate funds for these new schemes will be kept for implementation during 12th five year plan. Accordingly, the amount for MsDP has been kept as 999.00 crore in BE for 2012-13. Any decision in regard to enhancement of amount will be taken at RE stage depending upon the pace of implementation of the modified and expanded programme.

- 3.12 The Ministry have informed that under Multi-sectoral Development Programme for minority concentration districts, out of an allocated amount of Rs.1218.40 crore during the year 2011-12, an expenditure of Rs.785.58 crore only i.e. 64.48% has been made as adequate number of proposals were not received from States/UTs was one of the reasons for shortfall in the actual expenditure, besides others such as:
 - (a) Delay in submission of Utilization Certificates by the States/UTs.
 - (b) Undue delay in transfer of Central as well as State share to the district authorities/implementing agencies by the States/UTs.
 - (c) Longer gestation period of infrastructure projects relating to construction of assets such as ITIs, Polytechnics, inter-Colleges etc. approved under MsDP.
 - (d) Non availability of land for construction of assets in many cases.
 - (e) The model code of conduct for general elections to the Legislative Assemblies came into effect in the States of Uttar Pradesh, Uttarakhand and Manipur (covering 29 districts out of total 90 districts under MsDP in the country) in the last quarter of 2011-12 which resulted in non-receipt of the Utilization Certificates for the funds released as 1st installment. As a result, the 2nd installment of funds to these projects could not be released and thus reducing the expenditure during 2011-12.

- 3.13 The Ministry have informed that under Multi-sectoral Development programme 65 Utilization Certificates amounting to Rs. 434.63 crore are outstanding.
- 3.14 The Committee wanted to know as to what efforts are made by the Ministry to obtain Utilization Certificates from the States/UTs, the Ministry have submitted in their written reply as under:-

"Regular review meetings are being taken with the officials of States/UTs along with district officials' through video conferencing also for the convenience of States /UTs wherein various aspects of implementation of the scheme are highlighted. Due care is taken to sort out the issues which require intervention of the Ministry so that the pace of implementation of the programme is accelerated, and consequently, the submission of utilization certificates. Officers of the Ministry have also been deputed to visit the States for ensuring effective implementation of MsDP, where in it was specifically emphasized by them to States/UTs to submit the overdue UCs for 2008-09, 2009-10 and 2010-11".

3.15 In this regard, the Secretary, Ministry of Minority Affairs during evidence have stated that :-

"It is a serious problem, if work is held up for 2-3 years then the cost will escalate. In the last meeting of Standing Committee, minutes of meetings held in States were also submitted and on the basic of that we invited State Secretaries and an officers also went there. Now we do video conferencing. This way we conducted 11 meetings in a years whereas earlier it used to be 2-3 meetings in a year. Another problem is that State Government don't release the share of States ".

Grants-in-aid to State Channelizing Agencies

3.16 Regarding Grants-in-aid to State Channelizing Agencies engaged for implementation of in NMDFC programme, out of Rs. 2.00 crore there was Nil

expenditure till February, 2012 and the Ministry was released Rs. 1.35 crore to NMDFC at the fag end of the financial year i.e. in March, 2012.

3.17 When the Committee enquired as to what measures have been taken by the Ministry to avoid the accumulation of funds throughout the year and release of funds at the fag end of the financial year, the Ministry in their written submission have stated as under:-

"The main reason for delay in drawal of funds by the State Channelising Agencies (SCAs) under the Grants-In-Aid Scheme is due to time taken by the State Governments in forwarding the authenticated utilization certificates furnished by the SCAs and providing 10% share in the scheme. In order to prevent such delay in future, the Ministry proposes to have continuous monitoring and follow up mechanism both at the Ministry and also in NMDFC".

Twelfth Five Year Plan

3.18 The Ministry have informed that the proposal for Twelfth Plan (2012-17) and Annual Plan 2012-13 formulated on the basis of the recommendations of "Working Group of Empowerment of Minorities", was forwarded to the Planning Commission in December, 2011. Accordingly the Ministry have furnished the following scheme –wise projections for Twelfth Five Year Plan Period (2012-17) and Annual Plan 2012-13:-

Twelfth Five Year Plan scheme-wise projections (2012-17)

(Rs. in crore)

S.No	Name of the schemes	12 th Plan (2012-17)
		scheme-wise
		break-up
1.	Grants-in-aid to Maulana Azad Education Foundation	750.00
2.	National Minorities Development & Finance Corporation; equity	1075.00
	contribution	
3.	Grants-in-aid to State Channelizing Agencies (SCA) engaged for	25.00
	implementation in NMDFC schemes.	
4.	Free Coaching & Allied scheme	184.00
5.	Research /studies, monitoring & evaluation of development schemes	250.00
	for minorities including publicity	
6.	Merit cum means scholarship for professional and technical courses	2353.00
7.	Pre-matric scholarship	12267.00
8.	Post matric scholarship	13038.00
9.	Multi-sectoral Development Programme for identified minority	23850.00
	concentration districts (169 districts)	
10.	MA National Fellowship for Minority Students	617.00
11.	Scheme for Leadership Development of Minority Women.	75.00
12.	Computerization of records of State Wakf Boards.	6.58
	L	

New Schemes				
13.	Scheme of interest subsidy on educational loans for overseas studies for students belonging to minority communities.	25.2		
14.	Scheme for containing population decline of small minority community.	20.00		
15.	Strengthening of the State Waqf Boards	90.00		
16.	Free Cycle for Girl Students of Class IX	163.00		
17.	Support for students clearing Prelims under Civil Services Examination	75.00		
18.	Scheme for promotion of education in 100 minority concentration towns/cities, out of 251 such towns/cities identified as backward	3000.00		
19.	Village development programme for villages not covered by MCB/MCD	500.00		
20.	Support to Districts Level institution in MCDs	90.00		
21.	Skill Development Initiatives	100.00		
22.	GPS for Wakf Properties	35.00		
	Total	58588.78		

3.19 The Ministry have further informed that the Working Group Report on Empowerment of Minorities which was forwarded to the Planning Commission was considered by the "Steering Committee on Empowerment of Minorities" in its meeting held on 2nd December, 2012 under the Chairmanship of Member, Planning Commission. The report of the committee is still awaited. A discussion/meeting was held with Member Planning Commission on 2nd February, 2012 and a presentation for Annual Plan 2012-13 was made. Accordingly a lump sum allocation of Rs.3135 crore

was made by the Planning Commission for various schemes/programme of this Ministry. The Planning Commission is yet to convey the allocation for Twelfth Five Year Plan.

3.20 When Committee inquired as to whether any proposal have been sent to the Planning Commission to drop/reject the existing scheme, the Ministry have stated as under:-

"No ongoing scheme of this Ministry has been dropped during 2012-13. A new scheme, namely, "GPS for Wakf Properties" proposed to be launched to ensure that alienation and encroachment of Wakf Properties is prevented with GPS, has been incorporated into the existing scheme of Computerization of records of State Wakf Boards".

- 3.21 The Committee note that out of total budgetary allocation of Rs. 2866.00 crore during the year 2011-12 the actual expenditure incurred by the Ministry has been only Rs. 2306.76 crore. As such Rs. 559.28 crore which could not be utilized was ultimately surrendered by the Ministry. As informed by the Ministry, the reasons for shortfall in expenditure included declaration of elections in four States and coming into force model code of conduct in these States. The Committee, however, are not convinced by the Ministry's reasoning as the model code of conduct for election comes in the way of new schemes only and does not effect ongoing schemes. The Committee while expressing serious concern over the trend of under utilization of funds, desire the Ministry to analyze the implementation of various schemes so as to ensure that the budgetary allocations are effectively utilized and the schemes are implemented in proper way. The Committee hope that the Ministry would strive hard to achieve 100% utilization of funds allocated for the year 2012-13 which have been increased to Rs. 3135.00 crore for all their schemes and programmes.
- 3.22 The Ministry have informed that under MsDP for minority concentration districts, out of an allocated amount of Rs. 1218.40 crore during the year 2011-12, an expenditure of Rs. 785.58 crore only i.e. 64.48% has been made as adequate number of proposals were not received from States/UTs. The shortfall in the actual expenditure incurred as against the budget estimates for reasons such as delay in submission of Utilization Certificates by the States/UTs, undue delay in transfer of central as well as State share to the district authorities/implementing agencies by the States/UTs, longer gestation period of infrastructure projects and

also announcement of general elections in four major States. The Committee have also noted with concern that Utilization Certificates amounting to Rs. 434.63 crore were outstanding in the scheme. Being an important scheme, the Committee recommend the Ministry to take up the issue at highest level and impress upon the States for timely submission of Utilization Certificates. The Committee also recommend that the Ministry also need to play a proactive role in helping the implementing agencies to make complete and viable proposals so that they get appropriate funds for implementation of the schemes.

- 3.23 The Committee note that under the scheme of Grants-in-aid to State Channelizing Agencies engaged for implementation of NMDFC programme, out of Rs. 2.00 crore there was 'Nil' expenditure till February, 2012 and the Ministry had released Rs. 1.35 crore to NMDFC at the fag end of the financial year i.e. in March, 2012. The Ministry have cited the main reasons for delay in drawal of funds by the State Channelizing Agencies (SCAs) under the scheme is due to time taken by the State Governments in forwarding the authenticated Utilization Certificates furnished by the SCAs and providing 10% share in the scheme. While expressing their unhappiness on the delay in release of funds, the Committee desire the Ministry to take up the issue with State Governments and impress upon the State Governments to timely provide their share and early forwarding of Utilization Certificates from SCAs.
- 3.24 The Committee have been informed that the proposal for Twelfth Plan 2012-17 and Annual Plan 2012-13 formulated on the basis of recommendations of "Working Group of Empowerment of Minorities" was forwarded to the Planning

Commission in December, 2011. The Working Group Report on Empowerment of Minorities which was forwarded to the Planning commission was considered by the "Steering Committee on Empowerment of Minorities" and the Report of the Committee is still awaited. The Committee recommend that Ministry should pursue the matter vigorously with the Planning Commission for earlier finalization of allocation for 12th Five Year Plan so that new initiatives envisaged during the plan period are taken up at the earliest. While launching new schemes during Twelfth Plan period, the Committee desire that the Ministry should take up awareness campaigns through various television channels, through the print media so that more and more minorities can be benefited from these schemes.

CHAPTER - IV

NATIONAL MINORITIES DEVELOPMENT AND FINANCE CORPORATION (NMDFC)

4.1 The National Minorities Development & Finance Corporation (NMDFC) was incorporated on 30th September 1994, with the objective of promoting economic activities amongst the backward sections of minorities. To achieve its objective, NMDFC is providing concessional finance for self-employment activities to eligible beneficiaries belonging to the minority communities, having a family income below double the poverty line.

Persons living below double the poverty line

- 4.2 The Committee enquired whether the Ministry of Minority Affairs has conducted any survey to identify the actual number of persons living below double the poverty line, the Ministry have stated that the matter of conducting such survey is not under the purview of the Ministry of Minority Affairs. NMDFC is utilizing the prevailing poverty line income data released by the Planning Commission as income eligibility criterion for extending concessional credit to the targeted minority groups *viz.*, Muslims, Christians, Sikhs, Buddhists and Parsis.
- 4.3 On being asked about the details of minority who availed loans from the Corporation and were successfully able to cross 'below double the poverty line', the Ministry have informed that since inception NMDFC has assisted 3,66,368 beneficiaries under the term loan scheme. As per the impact study conducted by NMDFC during

2007-08 about 38% persons were reported to have crossed double the poverty line income.

4.4 The Ministry have furnished the following statement showing the BE, RE and Actual Expenditure incurred during the last three years alongwith BE for the current financial year 2012-13 under the scheme of National Minorities Development and Finance Corporation (NMDFC):-

(Rs. in crore)

Year	BE	RE	Actual Expenditure
2009-10	125	125	125
2010-11	115	115	115
2011-12	115	115	115 (upto 28.2.2012)
2012-13	100	-	-

- 4.5 It has been observed from the above that while the BE and RE during the year 2011-12 for NMDFC was Rs. 115 crore, the actual expenditure incurred as on 28.2.2012 has already crossed the Rs. 115 crore mark.
- 4.6 On being enquired by the Committee as to what are the reasons for reduction in BE for the year 2010-11 to Rs. 100 crore as compared to the BE for the year Rs. 125 crore and both the year 2010-11 & 2011-12 to Rs. 115 crore despite 100% utilization of funds during the last three years and will this amount be sufficient to meet the requirement. In this regard, the Ministry have explained as under:-

- (I) The Ministry obtains utilization certificate from NMDFC before release of further funds allocated for the financial year. Under the Memorandum of Understanding (MOU) signed between the Ministry and NMDFC, verification of about 10% beneficiaries is being carried out during the current financial year for assessing proper utilization of funds by the States / UTs. In addition, the Ministry has directed NMDFC to conduct an impact study in the country through National Institute for Entrepreneurship and Small Business Development for assessing various dimensions of the programme implementation. The study has already been commissioned and likely to be completed by June 2012.
- (II) The funds allocated by the Ministry are being utilized by NMDFC along with the repayment of loans received from the SCAs. The incremental repayment amounts over the years, along with the allocations released by the Ministry appear sufficient for next financial year 2012-13. The target of disbursement by NMDFC during 2012-13 is Rs. 300 Crores.

Authorized Share Capital of NMDFC

- 4.7 The authorized share capital of, NMDFC has been raised from Rs. 1000 crore to Rs. 1500 crore out of which, the share of Government of India is Rs. 975.00 crores and the share of State Governments is Rs. 390.00 crore while the remaining Rs. 135.00 crore is to be contributed by institutions/individuals having interest in minorities. Government of India has so far contributed Rs. 875.36 crore in the equity of NMDFC while Rs. 193.79 crore has been contributed by the various State Governments/UTs.
- 4.8 When the Committee asked to furnish the names of the State Governments and institutions/individuals which have not contributed their share to the equity of NMDFC, the Ministry have stated that the States of Arunachal Pradesh, Goa, Meghalaya, Sikkim and the UTs of Andaman & Nicobar, Daman & Diu and Lakshdweep have not contributed in the equity of NMDFC, so far.

- 4.9 The Committee further asked as to what efforts are being made by the Ministry to get contribution from these States and institutions/individuals, the Ministry have informed that the matter is being taken up with the State Governments from time to time at various forums and meetings. Letters have also been written by the Hon'ble Minister and Secretary, Ministry of Minority Affairs to all the States for making contribution in the equity of NMDFC.
- 4.10 During evidence, the Secretary, Ministry of Minority Affairs have also stated as under:-

"State Government has to give the State share and also the State guarantee. Most of the States are not giving guarantee. They are only nominating the State channelising agencies. Under those circumstances the NMDFC Boards cannot approve of giving money to those people. There is a problem there. This problem has arisen particularly in 2010-11".

Funds disbursed to SCAs and NGOs by NMDFC

- 4.11 NMDFC reaches the ultimate beneficiaries through State Channelising Agencies (SCAs) nominated by the respective State /UT Governments and through Non-Governmental Organizations (NGOs).
- 4.12 Under the SCAs programme, projects costing up to Rs. 5.00 lakhs are financed. Funds for this purpose are made available to the SCAs at an interest rate of 3% for further loaning to the beneficiaries at 6%. The Corporation is also implementing schemes of vocational training and educational loan through the SCAs for capacity building of the target groups for self as well as wage employment.

4.13 Under the NGO programme micro credit up to Rs. 25,000 could be given to each of the members of a minority Self Help Group (SHG). Funds for this purpose are made available to NGOs at 1% interest for further loaning at an interest rate of 5% per annum. In addition to loaning activity, NMDFC assists the targeted group in skill up-gradation and marketing assistance. Under the NGOs programme, there is also a provision of interest free loan (adjustable as grant) for promotion and stabilization of SHGs.

4.14 On being asked, the Ministry have furnished a statement regarding the number of beneficiaries who have been given Micro Credit through SCAs as well as NGOs during the year 2011-12 (as on 27.3.2012) as under:-

(Rs. In lakh)

		Micro Fir through N			Funds disbursed through SCA			SCAs	(As on 27.03 Total State Total			
					Tern	ı Loan	Micro F	inance				
Sr. No.	State	Amt. Disbd.	No. of Benfs	SCA	Amt. Disbd.	No. of Benfs.	Amt. Disbd.	No. of Benfs.	Amt. Disbd.	No. of Benfs.	Amt. Disbd.	No. of Benfs.
		1	2	3	4	5	6	7	8	9	10	11
									(8=4+6)	(9=5+7)	(10=1+8)	(11=2+9)
1	ANDHRA PRADESH			APSMFC					0.00	0	0.00	0
2	ASSAM			AMDFC					0.00	0	0.00	0
3	BIHAR			BSMFC					0.00	0	0.00	0
4	CHANDIGARH			CHCFDCL	7.00	11			7.00	11	7.00	11
5	CHHATISGARH			CHACDFC					0.00	0	0.00	0
6	DELHI	35.00	350	DSCSTFDC	10.20	16			10.20	16	45.20	366
7	GUJARAT			GBCDC	34.00	0			34.00	0	34.00	0
				GMFDC					0.00	0	0.00	0
8	HIMACHAL PRADESH			HPMFDC	120.00	185			120.00	185	120.00	185
9	HARYANA			HBCKN					0.00	0	0.00	0
				MDA					0.00	0	0.00	0
10	JAMMU & KASHMIR			JKSCSTDC					0.00	0	0.00	0
				JKWDC	350.00	539	50.00	278	400.00	817	400.00	817
				JKEDI	500.00	769			500.00	769	500.00	769
11	JHARKHAND			JSCSTDC					0.00	0	0.00	0
12	KERALA			KBCDC	3000.00	4615	1000.00	5556	4000.00	10171	4000.00	10171
				KSCFFDC	350.00	539	2300.00	12778	2650.00	13317	2650.00	13317
				KSWDC	400.00	616	100.00	556	500.00	1172	500.00	1172
13	KARNATAKA			KMDC					0.00	0	0.00	0
14	MAHARASHTRA			MAAAVM	419.00	645			419.00	645	419.00	645
15	MANIPUR MADHYA			MTDC					0.00	0	0.00	0
16	PRADESH			MPBCMFDC					0.00	0	0.00	0
				MPHDC					0.00	0	0.00	0
17	MEGHALAYA											<u> </u>

18	MIZORAM			MCAB					0.00	0	0.00	0
				ZIDCO					0.00	0	0.00	0
19	NAGALAND			NIDC	600.00	923			600.00	923	600.00	923
				NHDC					0.00	0	0.00	0
				NSSWB			100.00	556	100.00	556	100.00	556
20	ODISHA			ORSCSTFDC			79.00	439	79.00	439	79.00	439
21	Puducherry			PDBCMDC					0.00	0	0.00	0
22	PUNJAB			BACKFINCO	500.00	770			500.00	770	500.00	770
23	RAJASTHAN			RSCSTFDCC					0.00	0	0.00	0
				RMFDCC	650.00	1000			650.00	1000	650.00	1000
24	TAMILNADU			TAMCO					0.00	0	0.00	0
25	TRIPURA			TMCDC	200.00	308			200.00	308	200.00	308
26	UTTAR PRADESH			UPMFDC					0.00	0	0.00	0
27	Uttarakhand			UMFDC					0.00	0	0.00	0
28	WEST BANGAL			WBMDFC	3000.00	4615	7150.00	39723	10150.00	44338	10150.00	44338
	Total	35.00	350		10140.2 0	15551	10779.00	59886	20919.20	75437	20954.20	75787

- 4.15 It has been observed from the above that under Micro Financing Scheme of NMDFC, no funds were disbursed to SCAs and NGOs in States like Andhra Pradesh, Assam, Bihar, Haryana, Jharkhand, Karnataka, Manipur, Madhya Pradesh, Meghalaya, Mizoram, Pudducherry, Rajasthan, Tamil Nadu, Uttar Pradesh and Uttarakhand during the year 2011-12.
- 4.16 When Committee desire to know the reasons as to why funds were not disbursed to beneficiaries under the SCAs and NGOs programme of NMDFC Micro Credit, the Ministry have explained as under:-

"Under micro-finance scheme, funds have been disbursed in the past in the States of Andhra Pradesh, Bihar, Assam, Madhya Pradesh, Puducherry, Haryana, Mizoram, Karnataka and Tamil Nadu. However, further funds could not be released in Andhra Pradesh because the State Government has declined to implement all loan schemes while the SCA in Bihar has declined to avail funds under Micro Finance due to poor recovery from NGOs. Accordingly, SCA in Bihar has initiated legal cases against the defaulting NGOs. Disbursements have been

stalled in the States of Uttar Pradesh, Karnataka, Manipur, Mizoram & Madhya Pradesh due to long pending over dues. The SCAs in the State of Rajasthan and UT of Puducherry had diverted allocation/funds from Micro-Credit to Term loan due to lack of potential for micro-credit scheme in their respective States/UTs. NMDFC had allocated funds under the micro-credit scheme for the States of Jharkhand and Uttrakhand. However, these States could not draw funds due to slow pace of utilization of funds and poor recoveries.

Implementation of micro-finance scheme was started to reach the poorest of the poor. Initially, implementation of micro-finance scheme was started through the NGOs as alternate channel as the SCAs were not sufficiently equipped with concept of micro-financing. However after continuous training programmes organized by NMDFC, the SCAs have started implementing it through SHGs. Now over 50% funds disbursed by NMDFC is under micro-finance scheme".

4.17 When the Committee wanted to know about the number of persons assisted by NMDFC under the marketing assistance scheme, the Ministry have furnish the following statement:-

Sl. No.	State	2008-09	2009-10	2010-11	2011-12
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
1	Andhra Pradesh		60		
2	Assam				
3	Bihar				
4	Chandigarh				
5	Chhatisgarh				
6	Delhi				
7	Gujarat	67			
8	Himachal Pradesh				
9	Haryana				
10	Jammu & Kashmir	70	1132	1580	2000
11	Jharkhand				
12	Kerala		429	658	750
13	Karnataka				
14	Maharashtra	50			
15	Manipur				

16	Madhya Pradesh			1109	
17	Mizoram				
18	Nagaland		150	318	450
19	Orissa				
20	Puducherry				
21	Punjab				
22	Rajasthan				
23	Tamil Nadu		150	380	
24	Tripura				
25	Uttar Pradesh				
26	Uttarakhand				
27	West Bengal	70	1950	750	1400
	Total	257	3871	4795	4600

- 4.18 It is observed that during the year 2008-09, 2009-10, 2010-11 and 2011-12 only 4, 6, 6 and 4 States were benefited under Marketing Assistance scheme.
- 4.19 The Committee wanted to know the reasons of the same, in this regard, the Ministry have stated as under:-

"Marketing assistance scheme of NMDFC is a promotional grant based scheme which is being implemented in a limited way out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year to achieve annual MOU targets. Only limited SCAs approach for organizing the exhibitions/fairs and others do not apply due to their limited operational capability".

4.20 The Committee further wanted to know about the strategy the Ministry have devised to cover maximum States in the future, the Ministry have explained as under :-

"Ministry of Minority Affairs has recently sponsored minority craft persons to participate in Surajkund fair (February 2012) with assistance of NMDFC".

Recovery of funds

4.21 On being asked about the recovery percentage of loans from State Channelizing Agencies (SCAs) as well recovery percentage of loans from individual beneficiaries by SCAs during the last three years, the Ministry have furnished the following statement:-

Sr. No	Name of the State	SCA	Repayme nt from SCAs as on 28.03.12	Recovery from Benef. As on 29.02.12	Repayment from SCAs as on 31.03.2011	Recovery from Benef. As on 31.03.2011	Repay ment from SCAs as on 31.03.2 010	Recov ery from Benef. As on 31.03. 2010	Repay ment from SCAs as on 31.03.2 009	Recov ery from Benef. As on 31.03. 2009
1	2	3	4	5	6	7	8	9	10	11
1	Andhra Pradesh	APSMFC	100.00	46.00	100.00	46.00	97.46	46.00	97.18	46.00
2	Assam	AMDFC	31.15	30.86	32.65	30.86	36.22	30.51	42.97	43.01
3	Bihar	BSMFC	81.01	45.41	80.74	41.20	40.21	40.76	43.05	40.00
4	Chandigarh	CHCFDCL	100.00	58.11	100.00	58.11	100.00	58.98	100.00	58.98
5	Chattisgarh	CHSACFDC	99.83	52.91	100.00	13.23	100.00	13.23	100.00	13.23
6	Delhi	DSCSTDFC	100.00	58.00	100.00	58.00	96.97	56.00	96.71	56.00
7	Gujarat	GBCDC	72.80	N.R.	73.77	N.R.	74.70	N.R.	75.98	N.R.
		GMDFC	72.12	67.94	70.39	67.94	74.17	67.94	77.58	50.50
8	Himachal Pradesh	HPMDFC	100.00	70.00	99.79	80.00	100.00	80.05	100.00	80.05
9	Haryana	HBCKN	66.72	64.00	65.52	64.00	73.29	64.00	76.63	90.00
		MDA	79.66	60.00	0.00	0.00				
10	Jammu & Kashmir	JKSCSTFDCC	46.02	36.00	48.33	36.00	50.65	36.00	51.18	36.00
		JKWDC	100.00	98.00	100.00	97.00	100.00	81.00	100.00	74.89
		JKEDI	99.99	78.10	NA		NA		NA	
11	Jharkhand	JHSCSTDC	82.65	36.00	87.04	36.00	87.66	36.00	89.61	36.00
12	Kerala	KSWDC	100.00	88.22	100.00	73.00	100.00	73.00	100.00	73.00
		KBCDC	100.00	93.00	100.00	91.00	100.00	91.00	100.00	91.00
		KSCFFDC	100.00	61.00	100.00	57.12	100.00	64.41	100.00	64.41
13	Karnataka	KMDC	78.86	56.35	78.55	56.35	80.76	52.29	79.88	52.02
14	Manipur	MTDC	4.87	N.R.	4.38	N.R.	4.59	N.R.	4.81	N.R.
15	Madhya Pradesh	MPBCFDC	38.41	32.29	38.48	32.29	40.15	32.29	42.31	32.29
		MPHDC	100.00	100.00	100.00	100.00	100.00	100.00	99.98	100.00
16	Mizoram	ZIDCO	44.37	37.04	41.00	37.04	43.17	37.04	46.40	37.04
		MCAB	100.00	69.00	100.00	70.00	100.00	72.00	100.00	71.00
17	Maharashtra	MPBCDCFC	100.00	N.A.	100.00	N.A.	100.00	N.A.	100.00	N.A.
		MAAVM	100.00	55.72	100.00	55.72	100.00	55.72	91.99	55.72

18	Nagaland	NIDC	93.28	76.00	91.18	69.00	77.67	68.00	79.84	71.00
		NHDC	50.56	98.00	65.82	98.00	89.98	77.00	90.07	81.00
		HFL	100.00	91.00	100.00	91.00	100.00	97.00	100.00	100.00
19	Odisha	ORSCSTFDC	44.35	10.51	29.02	10.51	30.50	10.51	32.17	10.51
20	Punjab	BACKFINCO	97.51	90.00	96.89	91.00	95.00	92.00	87.94	91.00
21	Puducherry	PMDFC	100.00	73.86	100.00	73.86	100.00	90.00	100.00	90.00
22	Rajasthan	RSCSTFDCC	100.00	N.R.	99.70	N.R.	99.71	N.R.	97.31	N.R.
		RJMDFC	100.00	43.38	100.00	43.38	91.86	40.68	100.00	32.21
23	Tamilnadu	TABCEDCO	100.00	N.A.	100.00	N.A.	100.00	N.A.	100.00	N.A.
		TAMCO	100.00	89.00	100.00	89.00	90.91	88.00	100.00	86.00
24	Tripura	TSCDC	96.43	70.63	83.96	48.00	84.62	48.00	88.44	48.00
25	Uttar Pradesh	UPMDFC	55.37	41.88	58.56	41.88	61.82	20.28	66.28	20.28
26	Uttarakhand	UMPFDC	99.88	N.A.	96.54	N.A.	92.31	N.A.	95.27	N.A.
		UMFDC	100.00	24.00	100.00	24.00	100.00	21.33	100.00	21.33
27	West Bengal	WBMDFC	100.00	66.10	88.98	67.92	90.86	65.41	88.98	62.67

4.22 The Ministry have also furnished following statement :-

Year	2009-10	2010-11	2011-12
Overall recovery percentage from the SCAs	80.74	81.76	83.84
Average recovery percentage from the beneficiaries.	54.47	55.67	61.95

Restructuring of NMDFC

- 4.23 According to the Ministry, a consultancy firm which was appointed to study and workout the details for restructuring of NMDFC has submitted its Reports which are being examined by the Ministry.
- 4.24 When the Committee desire to know as to what are the finding of the Reports, the Ministry of Minority Affairs have informed that the Consultants have suggested a

number of alternatives for restructuring of National Minorities Development and Finance Corporation (NMDFC) it ranges from Minority Partnership (MP) to National Wakf Development Agency (NWDA). Some of the alternatives are given below:

(A) Formation of Minority Partnership (MP)

The Consultants have given the following four options for incorporation of Minority Partnership as NBFC on the lines of a Micro Finance Institution (MFI):-

- (i) As a self-sustaining "social business" where profits are ploughed back into the business (Section 25 NBFC).
- (ii) As a normal profit making company distributing profits to its shareholders (Profit making NBFC).
- (iii) As a profit making NBFC (Retail lending Model).
- (iv) As a profit making NBFC (wholesale lending Model).

Further they have also discussed the Regional Rural Bank Model and the Grameen Bank Model for the MP.

(B) Restructuring of NMDFC:-

Regarding restructuring of NMDFC, the Consultants' recommendations are:

There is no need of converting NMDFC into an NBFC as the objectives of NMDFC can be served even with its present structure. However, NMDFC needs the following action to improve its performance:-

- (a) By strengthening the State Channelising Agencies
- (b) By introducing pilot operations of direct lending by NMDFC in a few States.

(C) Formation of National Wakf Development Agency (NWDA):-

The consultants examined the possibility of formation of NWDA as a company to operate on commercial lines and seek investments from private parties in the development of Wakf properties and suggested three models for development of Wakf properties through NWDA for development by the Wakf Boards/Mutawallis.

- Build Operate and Transfer Model
- Build and Transfer Model
- Joint venture /Build-Own- Operate and Transfer Model
- 4.25 The Committee further enquired as to what time the Reports will be implementing, the Ministry of Minority Affairs have stated as under:-

"Currently, alternative proposals for restructuring of NMDFC is under discussion with other Ministries like Finance (Department of Financial Services), NABARD, RBI, etc. It is expected that during the financial year 2012-13, the proposal for restructuring of NMDFC will be brought before the competent authority".

4.26 The Committee note that NMDFC is providing concessional finance for selfemployment activities to eligible beneficiaries belonging to the minority communities, having a family income below double the poverty line. Committee are however surprised to note that the Ministry has no data of actual number of minority people living below double the poverty line and NMDFC is utilizing the prevailing poverty line data released by the Planning Commission as income eligibility criteria for extending concessional credit to the targeted minority groups. As per impact study conducted by NMDFC during 2007-08 about 38% persons were reported to have crossed double the poverty line. The Committee are unable to understand that in the absence of accurate data of persons living below double the poverty line among the minorities how it had assessed that 38% persons have crossed double the poverty line. Committee, therefore, recommend that a survey to find out the exact number of persons below double the poverty line in each minority community be got conducted either through Planning Commission or National Sample Survey Organization (NSSO) so that exact number of right kind of beneficiaries could be identified and benefited by the various schemes or programme of the Government.

4.27 The Committee have been apprised that the authorized share capital of NMDFC has been increased from Rs. 1000 crore to Rs. 1500 crore out of which, the share of Government of India is Rs. 975.00 crores and the share of State

Governments is Rs. 390.00 crore while the remaining Rs. 135.00 crore is to be contributed by institutions/individuals having interest in minorities. The Government of India has so far contributed Rs. 875.36 crore in the equity of NMDFC while Rs. 193.79 crore has been contributed by the various State Governments/UTs. The Committee, however, note with concern that the States of Arunachal Pradesh, Goa, Meghalaya, Sikkim and the UTs of Andaman & Nicobar, Daman & Diu and Lakshadweep have so far not contributed in the equity of NMDFC. The Committee urge that the State Governments may be persuaded vigorously to bear their responsibility of contributing of their share to the equity of NMDFC. Ministry should also insist the State Governments to get their full share from the Corporation as it is a National programme so that financial assistance could be made available to the poor minorities to the maximum extent.

4.28 NMDFC reaches the ultimate beneficiaries through State Channelizing Agencies (SCAs) nominated by the respective State/UT Governments and through Non-Governmental Organizations (NGOs) under the SCAs programme. Under NGO programme micro credit up to Rs. 25,000 could be given to each of the members of a minority Self Help Group (SHG). Funds for this purpose are made available to NGOs at 1% interest for further loaning at an interest rate of 5% per annum. The Committee find that under Micro Financing SCAs schemes of NMDFC no funds were disbursed to SCAs and NGOs in States like Andhra Pradesh, Assam, Haryana, Jharkhand, Karnataka, Manipur, Madhya Pradesh, Meghalaya, Mizoram, Puducherry, Rajasthan, Tamil Nadu, Uttar Pradesh and

Uttarakhand during the year 2011-12 as these States have declined to implement the scheme due to slow pace of utilization of funds and poor recoveries. The Committee recommend that Ministry should impress upon the State Governments for settlement of outstanding issues and draw more funds from NMFDC. The Committee further desire that Ministry should address the SCAs as well as NGOs from time to time through letters and video conferencing for effective and efficient utilization of funds, early repayment and improving recovery of loans disbursed especially in above mentioned States.

4.29 The Committee note that during the year 2008-09, 2009-10, 2010-11 and 2011-12 only 4, 6, 6 and 4 States respectively were benefited under Marketing Assistance Scheme. The Ministry have informed that Marketing Assistance Scheme of NMDFC is a promotional grant based scheme which is being implemented in a limited way out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year to achieve annual MOU targets. Only limited SCAs approach for organizing the exhibitions/fairs and others do not apply due to their limited operational capability. The Committee feel that Marketing assistance related term loan programme under the SCAs have a lot of potential for the economic upliftment of the minority beneficiaries where they can undertake small scale entrepreneurial activities. Therefore, the Committee recommend that Ministry should take a proactive role in strengthening and energising SCAs for both economically and administratively, at the grass root level so that more and more

SCAs can approach for organizing the exhibitions/fairs and they are not deprived of this due to their limited operational capability.

- 4.30 The Committee note with concern that the percentage of recovery of loans from the SCAs as well as individual beneficiaries in respect of NMDFC loan have not been satisfactory. Though, the recovery percentage of SCAs is 80.48%, 81.76% and 83.84% during the year 2009-10, 2010-11 and 2011-12 respectively, however the recovery percentage of individual beneficiaries i.e. 54.47%, 55.67% and 61.95% during the year 2009-10, 2010-11 and 2011-12 respectively has been far from satisfaction. The Committee recommend the Ministry to advise the SCAs to work out a recovery schedule for the beneficiaries for repayment in easy installments. Ministry should advise the NMDFC to attract such beneficiaries who pay back their loans timely by giving them incentive in the form of rebate in interest payment.
- 4.31 According to the Ministry of Minority Affairs, a consultancy firm which was appointed to study and workout the details for restructuring of NMDFC has submitted its reports. The Ministry have informed that currently, alternative proposal for restructuring of NMDFC is under discussion with other Ministries like Finance, NABARD and RBI etc. It is expected that during the financial year 2012-13, the proposal for restructuring of NMDFC will be brought before the competent authority. While appreciating the efforts made by the Ministry in the direction of restructuring of NMDFC, the Committee strongly recommend that the

Ministry should pursue vigorously with the other Ministries like Finance, NABARD and RBI for early clearance of the proposal for restructuring of NMDFC so that the objective of the NMDFC would be fulfilled for promoting economic activities amongst the backward sections of notified minorities.

CHAPTER - V

MERIT-CUM-MEANS SCHOLARSHIP SCHEME

- 5.1 The merit-cum-means scholarship scheme is a centrally sponsored scheme launched in 2007. It is being implemented through State Governments/Union Territory Administrations. The entire expenditure is being borne by the Central government. Scholarships are available for pursuing professional and technical courses, at graduate and post-graduate levels, in institutions recognized by appropriate authority Under the scheme 20,000 scholarships are proposed to be awarded every year in addition to the renewals.
- 5.2 The Ministry of Minority Affairs have furnished following statement showing the B.E., R.E. and Actual Expenditure incurred under the scheme of Merit-cum-means scholarship for professional and technical education:-

Rs. (in crore)

Year	BE	RE	Actual Expenditure
2009-10	100.00	100.00	97.42
2010-11	135	135	108.67
2011-12	140.00	140.00	115.71
2012-13	220.00	-	-

5.3 Under Merit-cum-means based scholarship scheme, the Ministry have informed that against budgetary allocation of Rs. 140 crore for the year 2011-12, an amount of Rs. 115.71 crore has been released as on 31.3.2012 to States/UTs for disbursement of scholarships.

5.4 When the Committee asked the reasons for incurring less expenditure during the year 2011-12, the Ministry have stated that :-

"The State Governments/UT Administrations of Arunachal Pradesh, Lakshdweep and Dadar and Nagar Haveli did not submit any proposal for release of funds under Merit-cum Means based scholarship scheme. Some of the other States did not utilize their entire share of scholarships. As a result, the funds earmarked could not be utilized fully.

In addition to above, the other reasons for less expenditure are as under:-

- (i) The scholarship amount given to 70 listed institutes under the scheme for professional and technical courses is very high. Eligible students from the minority communities admitted to these institutions are reimbursed full course fee.
- (ii) For other institutes, a course fee of Rs.20,000/- per annum or the actual amount whichever is less, is admissible.
- (iii) On account of (i) & (ii) above, if eligible proposal for scholarship from institutes outside the listed institutes are more then the expenditure falls down (with more physical achievements). Whereas if there are more eligible proposals from listed institutions, the expenditure increases (with less number of physical achievement).
- (iv) Besides the above, less expenditure in the Merit-cum Means based scholarship is also due to number of beneficiaries/student being a Day Scholar or a Hostler.. Maintenance allowance is given at the rate of Rs.500/- per month for Day Scholars and Rs. 1000/- per month for Hostellers".
- 5.5 The Committee further asked the reasons for non-submission of any proposals for release of fund by above mentioned State Governments/UT Administration, the Ministry have stated as under:-

"The UTs of Lakshadweep, Dadar and Nagar Haveli, have informed that they are availing of benefits from schemes meant for Schedule Tribes, and therefore not availing benefits under scholarship scheme of Ministry of Minority Affairs.

So far as Arunachal Pradesh is concerned, the matter has been taken up with the Government of Arunachal Pradesh at several levels including the level of the Minister, Minority Affairs. In fact, a meeting was organized between the Minister, Minority Affairs, Government of India and the Chief Minister, Arunachal Pradesh during December, 2009, where various issues including this matter was specifically discussed.

5.6 The Ministry have furnished the following statement showing physical targets and achievements during the last three years:-

Year	Target	Achievement	Shortfall indicating reasons in brief
2009-10	42,000	35,982	Proposals not received from States/UTs.
2010-11	55,000	41,056	-do-
2011-12	55,000	41,621 (as on 29.2.12).	Proposals still being received.
2012-13	80,000	-	

- 5.7 The Committee observed that out of the target of 55,000 scholarships, only 41,621 scholarships have been awarded under the Merit-cum-means Scholarship Scheme during 2011-12 (as on 29.2.12). When the Committee enquired the reasons for non achievements of targets fixed under the scheme during 2011-12, the Ministry have stated the reasons for achieving less number of scholarships against the target set during 2011-12 as under:-
 - "(a) The main bottleneck in achieving 20,000 fresh scholarships earmarked every year is non-participation of candidates from amongst the Buddhist community and non-participation of States/UTs like Arunachal Pradesh, Dadar and Nagar Haveli and Lakshwdeep. However, due to the sustained effort put in by this Ministry, in States where allocation for Buddhist candidates are in large numbers, the number of scholarship

recipients in respect of Buddhist community has also increased gradually every year, from 37 in the year 2007-08, 133 in the year 2008-09, to 248 in the year 2009-10 and 361 during 2010-11.

- (b) The 2nd issue hindering the achievement of targets is decreasing number of renewal proposals. The renewal proposals received are very few in comparison to the scholarships sanctioned to States/UTs in the preceding year".
- The Committee enquired about the reasons for enhancement of BE during 2012-13 to Rs. 220 crore keeping in view the fact that Ministry could not fully utilize the allocated amount during the year 2009-10, 2010-11 and 2011-12. Similarly, the Committee also enquired the reasons for enhancement of physical targets to 80, 000 keeping in view the fact that the Ministry could not fully achieve the target fixed for the years 2011-12. The Ministry have stated that:-

"The Online Scholarship Management System (OSMS) for Merit-cum Means based Scholarship Scheme has been introduced from the year 2011-12 for smooth monitoring and further streamlining of this scheme.

Taking the help of the Management Information System (MIS), generated on real time basis in the online system, it has been found that against 20000 fresh scholarships distributed every year under Merit-cum Means based Scholarship Scheme, during the year 2011-12 there were approximately 65000 eligible applicants. Enhancing the target for fresh scholarships from 20000 to 60000, which this Ministry intends to increase from the year 2012-13, would ensure scholarship to at least all eligible students.

Further, the number of listed institutes under this scheme, where full course fee is reimbursed to the students has been increased from 70 to 85 from the year 2012-13, would also entail increase in expenditure.

All this would necessitate a fund requirement of approximately Rs.220-230 crore. The enhancement in the B.E. for the year 2012-13 has therefore been made keeping in view all the above".

- 5.9 The Ministry have informed that under the Merit-cum-means Scholarship scheme, 30% of these scholarships are earmarked for girl students, which may be utilized by boy students, if an adequate number of eligible girl students are not available.
- 5.10 On being asked, the Ministry have furnished the details of States/UTs such as Assam, Bihar, Jharkhand, J&K, UP, Uttarakhand, West Bengal and Chandigarh which were not able to achieve 30% scholarships earmarked for girls.
- 5.11 When the Committee wanted to know the reasons for non achievement of 30% scholarship earmarked for girls students. The Ministry of Minority Affairs have stated as under:-

"Adequate number of female students did not meet the eligibility criteria for scholarship under this scheme. Thus, it is only in the absence of adequate eligible female candidates, scholarships earmarked for females in a particular State/UT are transferred to eligible male students in that State/UT".

5.12 When the Committee enquired as to how the Ministry tried to ascertain from the above States/UTs, the reasons as to why girls students are not coming forward to avail of this school, the Ministry in this regard have stated that :-

"It is not that girl students are not applying in these States. Rather the reason for less percentage of female students applying for this scholarship in these States is that they do not meet the eligibility criteria as prescribed in the scheme".

- 5.13 The Committee have found that the expenditure under the Merit-cum-Means Scholarship Scheme has been less, as against B.E. of Rs. 140 crore, the expenditure is only Rs. 115.71. The Committee further note that as against the target of 55,000 scholarships, only 41,621 (as on 29.2.12) scholarships have been awarded during the year 2011-12. The reasons given by the Ministry for less expenditure and award of scholarships under the scheme mainly are non availing of benefits by the UTs of Lakshadweep, Dadar and Nagar Haveli and Arunachal Pradesh, non-participation of candidates from amongst Buddhist Community and decreasing number of renewal proposal. The Committee desire that Ministry should work on these issues seriously and resolve the same so that funds allocated under the scheme would be fully utilized and also targets achieved during the year 2012-13.
- 5.14 The Committee observe that the budgetary allocation of the Ministry has been enhanced to Rs. 220 crore and the physical targets have also been revised from 55,000 to 80,000 under Merit-cum Means based Scholarship Scheme for the year 2012-13. After the implementation of Online Scholarship Management System (OSMS) for the Scheme, the Ministry expecting more applications from eligible students during this year. The Committee welcome the increase of allocation of funds to the Ministry under this scheme and hope this increase would certainly help them to focus more resourcefully on the issue of scholarship to at least all eligible students during 2012-13. While appreciating the Ministry's efforts for the enhancement in the budget, the Committee recommend that all necessary steps should be taken to utilize the entire amount allocated for the purpose.

5.15 The Committee have been informed that under the Merit-cum-Means Scholarship scheme, 30% scholarships are earmarked for girl students. However, the Committee are dismayed to note that some States/UTs such as Assam, Jharkhand, Jammu & Kashmir, Uttar Pradesh, Uttarakhand, West Bengal and Chandigarh were not able to award 30% scholarships to girl students. The main reasons for less percentage of female students applying for this scholarship in above mentioned States is that they do not meet the eligibility criteria as prescribed in the scheme. The Committee recommend the Ministry should examine the issue seriously and consider relaxing of norms and conditions in favour of deprived girl students so that more and more girl students would avail the facility of the scheme during the year 2012-13.

CHAPTER - VI

SCHEME FOR LEADERSHIP DEVELOPMENT OF MINORITY WOMEN

- 6.1 According to the Ministry, the Sachar Committee Report has highlighted that India's largest minority group, the Muslims numbering 13.83 crore, have been left out of the development trajectory. Within this group, Muslim women are doubly disadvantaged. This scheme is being implemented to ensure that development benefits reach the deprived women. Through this scheme, women would be provided leadership training so that they are empowered and emboldened to move out of the confines of their homes and community and begin to assume leadership role in accessing services, skills and opportunities.
- 6.2 The Ministry of Minority Affairs have furnished the following statement indicating BE, RE and Actual Expenditure alongwith remarks:-

(Rs. in crore)

Year	BE	RE	Actual Expenditure	Remarks
2009-10	8	8	0.00	Scheme was formulated and launched in 2009-10
2010-11	15	5	0.00	Proposals received from NGOs but were scrapped for inconsistencies in EOI.
2011-12	15	0.04	0.00	Could not be implemented as scheme was being revised.

- 6.3 The Ministry have informed that the scheme for Leadership Development of Minority Women has been formulated and approved during 2009-10. The implementation of the scheme has commenced in 2010-11. The scheme was launched in January, 2010 and is yet to implemented.
- 6.4 When the Committee wanted to know about the implementation of the scheme for Leadership Development of Minority Women, the Secretary, Ministry of Minority Affairs stated during evidence as under:-

"Sir, under the Leadership Programme, when it was introduced, we went to the Planning Commission to structure it. The Planning Commission made certain observation but that clearance did not come. But in the second year, the Planning Commission wanted us to structure it but a lot of people objected to it, particularly the NGOs did it. A decision was taken at the Minister's level saying that let us do it in the 12th Plan when we want to do it properly so that the States can cooperate".

6.5 The Committee note with dismay that the Scheme for Leadership Development of Minority Women which was first proposed in the budget 2009-10 has still not been implemented. Through this scheme, deprived Muslim women would be provided leadership training so that they are empowered and emboldened to move out of the confines of their homes and community and begin to assume leadership role in accessing services, skills and opportunities. The scheme was launched in January, 2010 and has not been implemented so far due to objections from certain quarters particularly from NGOs. A decision was taken at the Minister's level that the scheme will be kept for implementation during Twelfth Five Year Plan. The Committee are deeply anguished at the inordinate delay in implementation of an important scheme which can play a major role in empowering minority women and recommend that the Ministry should consult the NGOs and also take up the matter with the Planning Commission for early clearance of the scheme so that the scheme can be implemented positively from the beginning of the Twelfth Five Year Plan.

CHAPTER - VII

COMPUTERIZATION OF RECORDS OF STATE WAKF BOARDS

7.1 Under the scheme of Computerization of Records of State Wakf Boards (SWBs), the Ministry have furnished the following statement showing BE, RE and actual expenditure incurred during the last three years alongwith BE for the current financial year 2012-13:-

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2009-10	10.00	10.00	8.06
2010-11	13.00	6.00	3.83
2011-12	5.00	2.00	0.62
2012-13	5.00	-	-

7.2 When the Committee wanted to know the reasons for incurring less expenditure under the scheme constantly during the last three years, especially during 2011-12, the Ministry have stated that :-

"The scheme started in December 2009 at the fag end of the financial year 2009-10 and 80.60% of the funds were utilized. In 2010-11 because of delayed setting up of Central Computing Facilities by the 11 SWBs to whom funds had been released in 2009-10, no further releases could be made. In this FY (2010-11) funds were released to 14 SWBs. Further proposals from 5 SWBs were awaited in 2010-11 which were not received.

In 2011-12, against the BEs of Rs. 5.00 crore, subsequently reduced to Rs. 2.00 crore at RE stage, a sum of Rs. 0.47 crore has been released till 29th March 2012 as hand holding charges for payment of technical manpower deployed in 3

SWBs and to Andhra Pradesh SWB for setting up its CCF. Proposals of hand holding charges of 5 State Wakf Boards (SWBs) have not been received with the Utilization Certificates of previous releases despite constant reminders to them to submit the same to allow for further releases.

Further the proposals from 5 State Wakf Boards for setting up Central Computing Facilities were not received despite protracted correspondence with the Governments of Dadra Nagar & Haveli, Chandigarh, Gujarat, Jharkhand and UP (Shia)".

- 7.3 It is observed that under the scheme of Computerization of Records of State Wakf Board, there has been under utilization of funds during the last three years resulting in shortfall in physical and financial targets. When the Committee wanted to know the efforts made by the Ministry to sensitize the States to achieve the physical and financial targets under the scheme, since Computerization of Records of State Wakf Board is very important scheme. The Ministry in their written reply have explained as under:-
 - "1. The Plan scheme namely "Computerization of Records of State Wakf Boards" was approved on 25.11.2009 for implementation. Due to the late approval of the scheme, an amount of Rs. 806.12 lakh only could be released in 2009-10 to NIC, CWC & State Wakf Boards against an allocation of Rs. 1000.00 lakh. This was mainly due to the fact that complete proposals for release of funds were received from 11 SWBs only.
 - During the year 2010-11 an amount of Rs. 362.64 lakh could be released because complete proposal for the release of funds were not received from the State/UT Wakf Boards of Gujarat, UP Shia, Chandigarh and Dadra & Nagar Haveli. Also proposal for release of funds for handholding & other charges alongwith Utilization Certificates with supporting documents were not received from any State Wakf Board.
 - 3. During the year 2011-12 there was an allocation of Rs. 500.00 lakh which was reduced to 200.00 lakh at RE stage. Against these funds an amount

of Rs. 62.34 lakh only could be released because complete proposal for the release of funds were not received from the State/UT Wakf Boards of Gujarat, UP Shia, Chandigarh and Dadra & Nagar Haveli and the proposal for handholding & other charges alongwith Utilization Certificate with supporting documents were not received from the State Wakf Board of Assam, Tamil Nadu & UP Sunni.

4. The Ministry of Minority Affairs has been constantly pursuing with the State/UT Governments and State/UT Wakf Boards of Gujarat, UP Shia, Chandigarh and Dadra & Nagar Haveli for release of Grant-in-aid to allow them to set up their Centralized Computing Facility but till date complete proposals have not been received. States/UTs where Grant-in-aid have already been released are constantly being reminded through letters and telephonic calls at various levels to furnish the UCs alongwith other required documents so that the handholding charges can be released to them. As a matter of fact at all review meeting held with the Principal Secretaries/ Secretaries of State/ UT Governments these facts are flagged and discussed".

7.4 The Committee note with concern that under the Scheme of Computerization of Records of State Wakf Boards, funds were underutilized during the last three years. As against the allocation (BE) of Rs. 10.00 crore, Rs. 13.00 crore and Rs. 5.00 core during the years 2009-10, 2010-11 and 2011-12 respectively, the expenditure was only Rs. 8.06 crore, Rs. 3.83 crore and Rs. 0.62 crore during the above period. The Committee observe that though the expenditure during 2009-10 and 2010-11 were less but situation even worsened in 2011-12, only 0.62 crore were utilized as against the allocation of 5.00 crore. The Ministry have informed that less expenditure under the scheme is due to nonreceipt of complete proposal from State Wakf Council and State Wakf Boards. The Committee are not happy with the routine reply given by the Ministry in this regard. The Committee are of the view that Computerization of Records of State Wakf Boards is very welcome step of the Ministry as there has been reports in media about encroachment of Wakf property in various parts of the country. Computerization of records helps in keeping an eye on encroachment of Wakf property. The Committee recommend to the Ministry to work out a strategy so that maximum number of complete proposals are received in time during the year 2012-13 and funds allocated for purpose are fully utilized.

CHAPTER - VIII

NEW SCHEMES

8.1 The Ministry have informed that nine new schemes are proposed to be taken up during the year 2012-13. On being asked the Ministry have furnished the scheme-wise salient features of these schemes alongwith budgetary provision made by the Ministry as under:-

1. Strengthening of State Wakf Board

- 8.2 According to the Ministry, the Joint Parliament Committee on Wakf in its 9th Report recommended strengthening the State Wakf Boards by way of grant-in-aid, as most of the State Wakf Boards lack resources to function effectively, along with the implementation of a scheme for the computerization of the records of the State Wakf boards. It was thought that with the improvement in the performance of the State Wakf Boards, the properties could help generate substantial resources which can then be utilized for the poor Muslims. The proposal was considered in the Ministry and also obtained the approval of the PMO.
- 8.3 It is also informed that the Scheme being formulated envisages grant-in-aid to the State Wakf Boards. This will be provided to 30 State Wakf Boards including State Wakf Board of Jammu & Kashmir and would continue for a period of 5 years. The financial implication is being calculated based on the requirement by State Wakf Boards for establishing their central office as well as District offices. However, this financial grant would be subject to certain conditions being met by the Wakf Boards, like

appointment of a full-time Chief Executive Officer, timely and regular audit, proper tracking of law suits, proper maintenance of wakf register; time-bound survey of the wakf properties, timely constitutions of the Wakf Boards etc.

8.4 An amount of Rs. 5.00 crore has been earmarked for the Scheme for the Budget of 2012-13. This Scheme was not accorded 'in-principle' approval by the Planning Commission in 2011 when the Concept Paper was sent to it, was advised that this Scheme be included in the 12th Five Year Plan.

2. Interest subsidy on educational loans for overseas studies scheme for the students belonging to minority communities.

- 8.5 According to the Ministry, the objective of the scheme is to provide financial assistance by way of extending interest subsidy on educational loan to students of Minority Communities to empower them in the field of education for pursuing higher studies abroad. The scheme has a grant component of 25 % of the total loan availed subject to the maximum of Rs. 5 Lakh, over and above, the interest subsidy. The scheme is likely to be implemented through Nationalised banks.
- 8.6 It is also informed by the Ministry that the scheme will cover loan taken by minority students from economically weaker section to access higher education. It covers loans taken by students from scheduled banks to pursue any of the approved courses, in technical and professional stream. The repayment holiday/ moratorium period is course period plus One year or six months after getting job whichever is earlier.

8.7 The candidate should have secured admission abroad at masters or Ph.D levels and availed loan under Indian Banks Association (IBA) scheme for education. The annual income of parents/ Guardian from all sources should not exceed Rs 4.5 lakh. An individual can avail the subsidy only once. The subsidy will be available to students whose admission is confirmed. A student can avail subsidy from only one source at a time. 100% Central assistance from Central Government will be provided. A budgetary allocation of Rs. 2.00 crore has been made for the year 2012-13.

3. Scheme for containing population decline of small minority community.

8.8 The Ministry have informed that the population of a small minority community, namely, Parsis has declined from 1,14,000 in 1941 to 69,000 in 2001 as per Census population data. This is a new scheme for arresting the trend of population decline of small minority community i.e. Parsis. The budgetary allocation for this scheme for 2012-13 is Rs. 2 crore.

4. Free Cycle for Girl Students of Class IX.

- 8.9 According to the Ministry, the objective of the scheme is to promote retention of girl students belonging to the minority communities from class IX onwards.
- 8.10 The genesis behind this scheme is that reports on the educational status of the minorities indicate that the educational level among minority communities, especially among muslims, starts falling behind other communities from secondary level of education. While the gap in education level up to class VIII level is not much vis-a-vis other communities, from class IX onward, the gap starts increasing and hence there is

need for policy intervention for promoting retention of girl students from class IX onward.

One of the reasons for this gap is lack of means of transport from the place of their residence to school which are generally at a greater distance as compared to Primary and Middle Schools.

8.11 The scheme is proposed to be Centrally Sponsored Scheme to be implemented by the State Governments/ UT Administrations. The cost of the scheme is proposed to be shared by the Central Government and State Government in the ratio of 75:25; in case of union Territories 100% Central assistance from Central Government is proposed to be provided. A budgetary allocation of Rs. 5.00 crore has been made for the year 2012-13.

5. Support for students clearing Prelims Conducted by UPSC/SSC, State Public Service Commission (PSC) etc.

8.12 The Ministry have informed that this scheme is proposed to be implemented with the objective to support the candidates from minority communities who qualified preliminary Examinations conducted by Union Public Service Commission (UPSC), Staff Selection Commission (SSC), State Public Service Commissions (PSCs) etc. to improve their representation in government services. The representation of minority communities in the above mentioned services is much lower than the proportion of their population. This scheme is to ensure a focused intervention to reach the potential candidates. It is intended to give direct financial support to eligible candidates.

8.13 The Ministry have informed that this scheme is proposed to be a Central Sector Scheme with 100% funding. A budgetary allocation of Rs. 4.00 Crore has been made for the year 2012-13.

6. Scheme for promotion of education in 100 minority concentration towns/cities.

8.14 This is a new scheme for the promotion of education, including skill and vocational education, in 100 backward towns/cities having substantial minority population, for empowering the minorities. This would be in the form of providing infrastructure for various levels of school, including teaching aids and education along with hostel facility. The budgetary allocation for this scheme during 2012-13 is Rs. 50 crore.

7. Village development programme for villages not covered by minority concentration blocks (MCBs)/ minority concentration districts (MCDs).

8.15 This is a new scheme to address the development needs of 1000 villages inhabited by minority communities but falling outside the selected minority concentration districts/minority concentration blocks. The main objective of the scheme is to provide infrastructure for socio-economic development and basic amenities. The budgetary allocation for this scheme during 2012-13 is Rs. 50 crore.

8. Support to Districts Level institution in MCDs

8.16 This is a new scheme to give financial support for setting up and running district level institutions for minority welfare in Minority concentration Districts. The district level

institution would be responsible for implementation of the programmes/schemes for minorities. The budgetary allocation for this scheme during 2012-13 is Rs. 25 crore.

9. Skill Development Initiatives.

- 8.17 The aim of the scheme will be to enhance employment and livelihood skills of minorities by providing skills and skills up-gradation to the minority communities. The Scheme plans to develop skilled manpower, with multi-entry and exits, vertical and horizontal mobility and lifelong learning opportunities. The scheme envisages different level of programmes (foundation, skill formation and up-gradation) and optimum utilization of existing infrastructure available to make the training cost-effective. The budgetary allocation for this scheme during 2012-13 is Rs. 20 crore
- 8.18 When the Committee enquired about the necessary measures are being taken by the Ministry to implement the above schemes, in this context the Ministry have stated that the action is being taken to seek necessary approval from competent authorities for implementation of these new schemes in Twelfth Five Year Plan.
- 8.19 The Ministry have informed that a provision of Rs. 163 crore has been kept for launching of these above mentioned nine new schemes during 2012-13. When the Committee desire to know whether these schemes have been approved by Planning Commission and the stage of approval of each scheme, the Ministry in their written submission have stated as under:-

"These schemes have been included in the Annual Plan 2012-13. As per procedure, "Concept Note" of each of these schemes need to be sent to the Planning Commission for obtaining its "in principle" approval before initiating the process of formulation and approval of all the new schemes for implementation.

Currently, the "Concept Note" are being sent to the Planning Commission for consideration".

8.20 The Ministry have informed that nine new schemes namely Strengthening of State Wakf Board, Interest subsidy on educational loans for overseas studies scheme for the students belonging to minority communities, Scheme for containing population decline of small minority community, Free Cycle for Girl Students of Class IX, Support for students clearing Prelims Conducted by UPSC/SSC, State Public Service Commission (PSC) etc., Scheme for promotion of education in 100 minority concentration towns/cities, Village development programme for villages not covered by minority concentration blocks (MCBs)/ minority concentration districts (MCDs), Support to Districts Level institution in MCDs and Skill Development Initiatives are proposed to be taken up during the year 2012-13. A provision of Rs. 163 crore has been kept for launching of these schemes. It is also informed by the Ministry that as per procedure, "Concept Note" of each of these schemes need to be sent to the Planning Commission for obtaining its "in principle" approval before initiating the process of formulation and approval of all the new schemes for implementation. Currently, the "Concept Note" are being sent to the Planning Commission for consideration. committee appreciates the efforts being made by the Ministry towards upliftment of minority communities by way of formulating and including nine new schemes in their Annual Plan 2012-13. While appreciating the efforts the Committee desire that the Ministry should take up the matter with the Planning Commission in right

earnest to obtain approval for these schemes as early as possible so that the New Schemes of the Ministry for which Rs. 163 crore has been earmarked in the year 2012-13 is fully and judicially utilized for welfare of minorities.

NEW DELHI;

27 April, 2012 07 Vaisakha, 1934 (Saka) DARA SINGH CHAUHAN Chairman, Standing Committee on Social Justice and Empowerment

ANNEXURE - I

MINUTES OF THE TENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON MONDAY, 9th APRIL, 2012

The Committee met from 1310 hrs. to 1420 hrs. in Committee Room No. 62, Parliament House, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS LOK SABHA

- 2. Smt. Susmita Bauri
- Smt. Rama Devi
- 4. Shri Premchand Guddu
- 5. Dr. Manda Jagannath
- 6. Shri Mohan Jena
- 7. Shri R. Dhruva Narayana
- 8. Shri Ramashankar Rajbhar
- 9. Shri Lalit Mohan Suklabaidya

MEMBERS RAJYA SABHA

- 10. Shri Avtar Singh Karimpuri
- 11. Shri Baishnab Parida

LOK SABHA SECRETARIAT

- 1. Shri Deepak Mahna Joint Secretary
- 2. Smt. Anita Jain Director
- 3. Shri P.C. Choulda Additional Director

REPRESENTATIVES OF THE MINISTRY OF MINORITY AFFAIRS

SI. No.	Name of the Officer	Designation and Organisation
1.	Dr. Surajit Mitra	Secretary,
		Ministry of Minority Affairs
2.	Shri Y.P. Singh	Joint Secretary,
		Ministry of Minority Affairs
3.	Ms. Dimpal Verma	Joint Secretary,
		Ministry of Minority Affairs
4.	Shri E.R. Solomon	Joint Secretary,
		Ministry of Minority Affairs
5.	Smt. Sarita Mittal	Joint Secretary and Financial Advisor, Ministry of Minority Affairs
6.	Shri Abrar Ahmed	MD, NMDFC
7.	Shri Dheeraj Kumar	Director,
		Ministry of Minority Affairs
8.	Shri V.K. Wadhawan	Director,
		Ministry of Minority Affairs
9.	Shri Anurag Bajpai	Director,
		Ministry of Minority Affairs
10.	Shri Mohd. Afzal	Director,
		Ministry of Minority Affairs

2. At the outset, Hon'ble Chairman welcomed the Members and representatives of the Ministry of Minority Affairs to the sitting of the Committee. The Chairman then informed that the meeting had been convened to discuss the Demands for Grants (2012-13) of the Ministry of Minority Affairs. At the instance of the Chairman, the Secretary, Ministry of Minority Affairs briefly narrated the details of various schemes/programmes being undertaken by the Ministry and intimated the physical and financial targets achieved under the schemes with the help of the power point presentation.

- 3. The Members then raised pertinent issues, which <u>inter-alia</u> related to underutilization and surrender of funds under various schemes, non-implementation of leadership programme for Minority Women, setting up of opportunity commission, reservation of minorities within OBC quota and rejection of large number of applications under Maulana Azad Fellowship scheme etc.
- 4. The representatives of the Ministry then responded to the queries put forth by the Members to the extent possible. The Chairman directed them to furnish replies to those points which could not be replied in the meeting by 12.4.2012.
- 5. Hon'ble Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues.
- 6. A verbatim record of the proceedings has been kept.

The witnesses then withdrew.

The Committee then adjourned.

MINUTES OF THE TWELFTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 27TH APRIL, 2012

The Committee met from 1000 hrs. to 1025 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS

LOK SABHA

- 2. Smt. Susmita Bauri
- 3. Shri Premchand Guddu
- 4. Shri Mohan Jena
- 5. Shri G.V. Harsha Kumar
- 6. Shri Basori Singh Masram
- 7. Shri Ramashankar Rajbhar
- 8. Shri Lalit Mohan Suklabaidya

RAJYA SABHA

- 9. Smt. Jharna Das Baidya
- 10. Shri Ahmad Saeed Malihabadi
- 11. Shri Baishnab Parida

LOK SABHA SECRETARIAT

1. Shri Deepak Mahna - Joint Secretary

2. Smt. Anita Jain - Director

3. Shri P.C. Choulda - Additional Director

- 2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt the three Draft Reports of the Committee on Demands for Grants (2012-13) of the Ministry of Social Justice and Empowerment, Ministry of Tribal Affairs and Ministry of Minority Affairs.
- 3. Thereafter, the Committee considered and adopted the following draft Reports without any amendments:-
 - (i) Twenty-fourth Report on Demands for Grants (2012-2013) of the Ministry of Social Justice and Empowerment.
 - (ii) Twenty-fifth Report on Demands for Grants (2012-2013) of the Ministry of Tribal Affairs.
 - (iii) Twenty-sixth Report on Demands for Grants (2012-2013) of the Ministry of Minority Affairs.
- 4. The Committee authorized the Chairman to finalize these draft Reports and present the same to Parliament.

The Committee then adjourned.

APPENDIX

STATEMENT OF OBSERVATIONS/RECOMMENDATIONS IN THE REPORT

SI. No	Para No.	Observations/Recommendations
(1)	(2)	(3)
1.	2.4	The Committee are not satisfied with the implementation aspect of the recommendations contained in their Seventeenth Report on Demands for Grants, 2011-12. Seven recommendation have not been implemented by the Government. The Committee desire that the Government should implement all the recommendations of the Committee contained in their Seventeenth Report expeditiously and they should be apprised of the action taken by the Government in implementation of the specific recommendations which are yet to be implemented.
2.	3.21	The Committee note that out of total budgetary allocation of Rs. 2866.00 crore during the year 2011-12 the actual expenditure incurred by the Ministry has been only Rs. 2306.76 crore. As such Rs. 559.28 crore which could not be utilized was ultimately surrendered by the Ministry. As informed by the Ministry, the reasons for shortfall in expenditure included declaration of elections in four States and coming into force model code of conduct in these States. The Committee, however, are not convinced by the Ministry's reasoning as the model code of conduct for election comes in the way of new schemes only and does not effect ongoing schemes. The Committee while expressing serious concern over the trend of under utilization of funds, desire the Ministry to analyze the implementation of various schemes so as to ensure that the budgetary allocations are effectively utilized and the schemes are implemented in proper way. The Committee hope that the Ministry would strive hard to achieve 100% utilization of funds allocated for the year 2012-13 which have been increased to Rs. 3135.00 crore for all their schemes and programmes.
3.	3.22	The Ministry have informed that under MsDP for minority concentration districts, out of an allocated amount of Rs. 1218.40 crore during the year 2011-12, an expenditure of Rs. 785.58 crore only i.e. 64.48% has been made as adequate number of proposals were not received from States/UTs

number of proposals were not received from States/UTs.

The shortfall in the actual expenditure incurred as against the budget estimates for reasons such as delay in submission of Utilization Certificates by the States/UTs, undue delay in transfer of central as well as State share to the district authorities/implementing agencies by the States/UTs, longer gestation period of infrastructure projects and also announcement of general elections in four major States. The Committee have also noted with concern that Utilization Certificates amounting to Rs. 434.63 crore were outstanding in the scheme. Being an important scheme, the Committee recommend the Ministry to take up the issue at highest level and impress upon the States for timely submission of Utilization Certificates. The Committee also recommend that the Ministry also need to play a proactive role in helping the implementing agencies to make complete and viable proposals so that they get appropriate funds for implementation of the schemes.

- 3.23 The Committee note that under the scheme of Grants-in-aid 4. to State Channelizing Agencies engaged for implementation of NMDFC programme, out of Rs. 2.00 crore there was 'Nil' expenditure till February, 2012 and the Ministry had released Rs. 1.35 crore to NMDFC at the fag end of the financial year i.e. in March, 2012. The Ministry have cited the main reasons for delay in drawal of funds by the State Channelizing Agencies (SCAs) under the scheme is due to time taken by the State Governments in forwarding the authenticated Utilization Certificates furnished by the SCAs and providing 10% share in the scheme. While expressing their unhappiness on the delay in release of funds, the Committee desire the Ministry to take up the issue with State Governments and impress upon the Governments to timely provide their share and early forwarding of Utilization Certificates from SCAs.
- 5. 3.24 The Committee have been informed that the proposal for Twelfth Plan 2012-17 and Annual Plan 2012-13 formulated on the basis of recommendations of "Working Group of Empowerment of Minorities" was forwarded to the Planning Commission in December, 2011. The Working Group Report on Empowerment of Minorities which was forwarded to the Planning commission was considered by the "Steering Committee on Empowerment of Minorities" and the Report of the Committee is still awaited. The Committee recommend that Ministry should pursue the matter vigorously with the Planning Commission for earlier

finalization of allocation for 12th Five Year Plan so that new initiatives envisaged during the plan period are taken up at the earliest. While launching new schemes during Twelfth Plan period, the Committee desire that the Ministry should take up awareness campaigns through various television channels, through the print media so that more and more minorities can be benefited from these schemes.

- 6. 4.26
- The Committee note that NMDFC is providing concessional self-employment activities beneficiaries belonging to the minority communities, having a family income below double the poverty line. Committee are however surprised to note that the Ministry has no data of actual number of minority people living below double the poverty line and NMDFC is utilizing the prevailing poverty line data released by the Planning Commission as income eligibility criteria for extending concessional credit to the targeted minority groups. As per impact study conducted by NMDFC during 2007-08 about 38% persons were reported to have crossed double the poverty line. The Committee are unable to understand that in the absence of accurate data of persons living below double the poverty line among the minorities how it had assessed that 38% persons have crossed double the poverty line. The Committee, therefore, recommend that a survey to find out the exact number of persons below double the poverty line in each minority community be got conducted either through Planning Commission or National Sample Survey Organization (NSSO) so that exact number of right kind of beneficiaries could be identified and benefited by the various schemes or programme of the Government.
- 7. 4.27
- The Committee have been apprised that the authorized share capital of NMDFC has been increased from Rs. 1000 crore to Rs. 1500 crore out of which, the share of Government of India is Rs. 975.00 crores and the share of State Governments is Rs. 390.00 crore while the remaining 135.00 crore is to be contributed institutions/individuals having interest in minorities. Government of India has so far contributed Rs. 875.36 crore in the equity of NMDFC while Rs. 193.79 crore has been contributed by the various State Governments/UTs. Committee, however, note with concern that the States of Arunachal Pradesh, Goa, Meghalaya, Sikkim and the UTs of Andaman & Nicobar, Daman & Diu and Lakshadweep have

so far not contributed in the equity of NMDFC. The Committee urge that the State Governments may be persuaded vigorously to bear their responsibility of contributing of their share to the equity of NMDFC. Ministry should also insist the State Governments to get their full share from the Corporation as it is a National programme so that financial assistance could be made available to the poor minorities to the maximum extent.

- 8. 4.28
- NMDFC reaches the ultimate beneficiaries through State Channelizing Agencies (SCAs) nominated by the respective State/UT Governments and through Non-Governmental Organizations (NGOs) under the SCAs programme. Under NGO programme micro credit up to Rs. 25,000 could be given to each of the members of a minority Self Help Group (SHG). Funds for this purpose are made available to NGOs at 1% interest for further loaning at an interest rate of 5% The Committee find that under per annum. Financing SCAs schemes of NMDFC no funds were disbursed to SCAs and NGOs in States like Andhra Pradesh, Assam, Haryana, Jharkhand, Karnataka, Manipur, Madhya Pradesh, Meghalaya, Mizoram, Puducherry, Rajasthan, Tamil Nadu, Uttar Pradesh and Uttarakhand during the year 2011-12 as these States have declined to implement the scheme due to slow pace of utilization of funds and poor recoveries. The Committee recommend that Ministry should impress upon the State Governments for settlement of outstanding issues and draw more funds from NMFDC. The Committee further desire that Ministry should address the SCAs as well as NGOs from time to time through letters and video conferencing for effective and efficient utilization of funds, early repayment and improving recovery of loans disbursed especially in above mentioned States.
- 9. 4.29
- The Committee note that during the year 2008-09, 2009-10, 2010-11 and 2011-12 only 4, 6, 6 and 4 States respectively were benefited under Marketing Assistance Scheme. The Ministry have informed that Marketing Assistance Scheme of NMDFC is a promotional grant based scheme which is being implemented in a limited way out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year to achieve annual MOU targets. Only limited SCAs approach for organizing the exhibitions/fairs and others do not apply due to their limited operational

capability. The Committee feel that Marketing assistance related term loan programme under the SCAs have a lot of potential for the economic upliftment of the minority beneficiaries where they can undertake small scale entrepreneurial activities. Therefore, the Committee recommend that Ministry should take a proactive role in strengthening and energising SCAs for both economically and administratively, at the grass root level so that more and more SCAs can approach for organizing the exhibitions/fairs and they are not deprived of this due to their limited operational capability.

- 10. 4.30
- The Committee note with concern that the percentage of recovery of loans from the SCAs as well as individual beneficiaries in respect of NMDFC loan have not been satisfactory. Though, the recovery percentage of SCAs is 80.48%, 81.76% and 83.84% during the year 2009-10, 2010-11 and 2011-12 respectively, however the recovery percentage of individual beneficiaries i.e. 54.47%, 55.67% and 61.95% during the year 2009-10, 2010-11 and 2011-12 respectively has been far from satisfaction. The Committee recommend the Ministry to advise the SCAs to work out a recovery schedule for the beneficiaries for repayment in easy installments. Ministry should advise the NMDFC to attract such beneficiaries who pay back their loans timely by giving them incentive in the form of rebate in interest payment.
- 11. 4.31
- According to the Ministry of Minority Affairs, a consultancy firm which was appointed to study and workout the details for restructuring of NMDFC has submitted its reports. The Ministry have informed that currently, alternative proposal for restructuring of NMDFC is under discussion with other Ministries like Finance, NABARD and RBI etc. It is expected that during the financial year 2012-13, the proposal for restructuring of NMDFC will be brought before the competent authority. While appreciating the efforts made by the Ministry in the direction of restructuring of NMDFC, the Committee strongly recommend that the Ministry should pursue vigorously with the other Ministries like Finance, NABARD and RBI for early clearance of the proposal for restructuring of NMDFC so that the objective of the NMDFC would be fulfilled for promoting economic activities amongst the backward sections of notified minorities.

- 12. 5.13 The Committee have found that the expenditure under the Merit-cum-Means Scholarship Scheme has been less, as against B.E. of Rs. 140 crore, the expenditure is only Rs. 115.71. The Committee further note that as against the target of 55,000 scholarships, only 41,621 (as on 29.2.12) scholarships have been awarded during the year 2011-12. The reasons given by the Ministry for less expenditure and award of scholarships under the scheme mainly are non availing of benefits by the UTs of Lakshadweep, Dadar and Nagar Haveli and Arunachal Pradesh, non-participation of candidates from amongst Buddhist Community and decreasing number of renewal proposal. The Committee desire that Ministry should work on these issues seriously and resolve the same so that funds allocated under the scheme would be fully utilized and also targets achieved during the year 2012-13.
- 13. 5.14 The Committee observe that the budgetary allocation of the Ministry has been enhanced to Rs. 220 crore and the physical targets have also been revised from 55,000 to 80,000 under Merit-cum Means based Scholarship Scheme for the year 2012-13. After the implementation of Online Scholarship Management System (OSMS) for the Scheme, the Ministry expecting more applications from eligible students during this year. The Committee welcome the increase of allocation of funds to the Ministry under this scheme and hope this increase would certainly help them to focus more resourcefully on the issue of scholarship to at least all eligible students during 2012-13. While appreciating the Ministry's efforts for the enhancement in the budget, the Committee recommend that all necessary steps should be taken to utilize the entire amount allocated for the purpose.
- 14. 5.15 The Committee have been informed that under the Meritcum-Means Scholarship scheme, 30% scholarships are earmarked for girl students. However, the Committee are dismayed to note that some States/UTs such as Assam, Jharkhand, Jammu & Kashmir, Uttar Pradesh, Uttarakhand, West Bengal and Chandigarh were not able to award 30% scholarships to girl students. The main reasons for less percentage of female students applying for this scholarship in above mentioned States is that they do not meet the eligibility criteria as prescribed in the scheme. The Committee recommend the Ministry should examine the issue seriously and consider relaxing of norms and conditions in favour of deprived girl students so that more

and more girl students would avail the facility of the scheme during the year 2012-13.

15. 6.5

The Committee note with dismay that the Scheme for **Leadership Development of Minority Women which was first** proposed in the budget 2009-10 has still not been implemented. Through this scheme, deprived Muslim women would be provided leadership training so that they are empowered and emboldened to move out of the confines of their homes and community and begin to assume leadership role in accessing services, skills and opportunities. The scheme was launched in January, 2010 and has not been implemented so far due to objections from certain quarters particularly from NGOs. A decision was taken at the Minister's level that the scheme will be kept for implementation during Twelfth Five Year Plan. Committee are deeply anguished at the inordinate delay in implementation of an important scheme which can play a major role in empowering minority women and recommend that the Ministry should consult the NGOs and also take up the matter with the Planning Commission for early clearance of the scheme so that the scheme can be implemented positively from the beginning of the Twelfth Five Year Plan.

16. 7.4

The Committee note with concern that under the Scheme of Computerization of Records of State Wakf Boards, funds were underutilized during the last three years. As against the allocation (BE) of Rs. 10.00 crore, Rs. 13.00 crore and Rs. 5.00 core during the years 2009-10, 2010-11 and 2011-12 respectively, the expenditure was only Rs. 8.06 crore, Rs. 3.83 crore and Rs. 0.62 crore during the above period. The Committee observe that though the expenditure during 2009-10 and 2010-11 were less but situation even worsened in 2011-12, only 0.62 crore were utilized as against the allocation of 5.00 crore. The Ministry have informed that less expenditure under the scheme is due to non-receipt of complete proposal from State Wakf Council and State Wakf Boards. The Committee are not happy with the routine reply given by the Ministry in this regard. The Committee are of the view that Computerization of Records of State Wakf Boards is very welcome step of the Ministry as there has been reports in media about encroachment of Wakf property in various parts of the country. Computerization of records helps in keeping an eye on encroachment of Wakf property. The Committee recommend to the Ministry to work out a strategy so that maximum number of complete proposals

are received in time during the year 2012-13 and funds allocated for purpose are fully utilized.

17. 8.20

The Ministry have informed that nine new schemes namely Strengthening of State Wakf Board, Interest subsidy on educational loans for overseas studies scheme for the students belonging to minority communities, Scheme for containing population decline of small minority community, Free Cycle for Girl Students of Class IX, Support for students clearing Prelims Conducted by UPSC/SSC, State Public Service Commission (PSC) etc., Scheme promotion of education in 100 minority concentration towns/cities, Village development programme for villages not covered by minority concentration blocks (MCBs)/ minority concentration districts (MCDs), Support to Districts Level institution in MCDs and Skill Development Initiatives are proposed to be taken up during the year 2012-13. A provision of Rs. 163 crore has been kept for launching of these schemes. It is also informed by the Ministry that as per procedure, "Concept Note" of each of these schemes need to be sent to the Planning Commission for obtaining its "in principle" approval before initiating the process of formulation and approval of all the new schemes for implementation. Currently, the "Concept Note" are being sent to the Planning Commission for consideration. The committee appreciates the efforts being made by the Ministry towards upliftment of minority communities by way of formulating and including nine new schemes in their Annual Plan 2012-13. While appreciating the efforts the Committee desire that the Ministry should take up the matter with the Planning Commission in right earnest to obtain approval for these schemes as early as possible so that the New Schemes of the Ministry for which Rs. 163 crore has been earmarked in the year 2012-13 is fully and judicially utilized for welfare of minorities.